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Ratified MINUTES OF MEETING NO.18/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 25.11.2014

Please Note

- i. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- ii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/RA and, may be responded to, accordingly.

The meeting No. 18/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 25.11.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. S.Muthukumar, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Approved
HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	
Decision: The Committee decided to ratify norms on the basis of DHI UO. No. 3(48)/2013-TSW(B)/dated 28.10.2014(Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly.			


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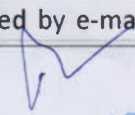
2	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to send reminder to firm. Case is deferred to 06.01.2015.				

3	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 07.10.2014 and decided to send reminder to firm. Case is deferred to 06.01.2015.				

4	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	
Decision : The Committee decided to ratify the norms based on the recommendations of DHI vide their communication no.nil as follows(copy to be forwarded to RA): EP: Prefabricated piping for condensate pump Item 1 to 6: - relevant, 1.02kg/kg content. Item 7 to 15: - Net to net with accountability. RLA may take action accordingly.				

5	Case No.:15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status:Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:06.01.2015
Decision: The Committee noted that firm reply dated 14.11.2014 received was forwarded to DHI for comments and decided to await the comments. Deferred to 06.01.2015.				

6	Case No.:8/13/80-ALC2/2013	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to DHI deficiency letter dated 22.11.2013 and the same has been again sent to them on 10.07.2014 followed by e-mail on 10.10.2014. The				


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Committee after deliberations decided to issue final reminder to firm and upon failing to get a reply from the firm it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.

Case No.: 16/23/80-ALC2/2013	Party Name: TIL LIMITED	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00442/AM14/	RLA File :02/24/040/00094/AM14/	Lic.No/Date: 0210194860 27.09.2013	Defer Date: 06.01.2015

7 Decision: The Committee noted that firm has not replied to DHI deficiency letter sent to the firm on 13.08.2014 followed reminder on 07.10.2014. The Committee after deliberations decided to issue final reminder to firm. The Committee also decided that, upon failing to get a reply from the firm it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.

Case No.: 2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date: 0310753783 15.10.2013	Defer Date: 06.01.2015

8 Decision: The Committee noted that firm reply dated 21.11. 014 has been sent to DHI on 24.11.2014 for examination and comments and decided to wait for DHI comments. Case deferred to 06.01.2015.

Case No.: 3/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date: 0310753791 15.10.2013	Defer Date: 06.01.2015

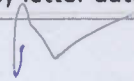
9 Decision: The Committee noted that firm reply dated 21.11.2014 has been sent to DHI on 24.11.2014 for comments and decided to wait for DHI comments. Case deferred to 06.01.2015.

Case No.: 68/3/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date: 0710099232 28.10.2013	Defer Date: 06.01.2015

10 Decision: The Committee noted that firm reply dated 13.10.2014 has been sent to DHI on 21.10.2014 for examination and decided to wait for DHI comments. Case is deferred to 06.01.2015.

Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File: 01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date: 0710099970 26.11.2013	Defer Date: 06.01.2015

11 Decision: The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and


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firm has sought time up to January-2015 vide e-mail dated 28.10.2014. The Committee decided to give time for furnishing their reply. Case is deferred to 06.01.2015.

12	Case No.: 39/23/80-ALC2/2013	Party Name: SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00465/AM14/	RLA File :07/24/040/00276/AM14/	Lic.No/Date: 0710100031 27.11.2013	Defer Date: 06.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 14.08.2014 given by DEIT directly and decided to send reminder to firm. Case is deferred to 06.01.2015.				

13	Case No.: 23/23/80-ALC2/2013	Party Name: HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Rejected
	HQ File :01/80/050/00449/AM14/	RLA File :31/83/040/00105/AM14/	Lic.No/Date: 3110061381 05.12.2013	
Decision: The Committee noted that firm has not replied to the deficiency letter from C&PC dated 18.03.2014 and DGFT reminder dated 03.06.2014; e-mail on 04.06.2014 and final reminder dated 14.07.2014. The Committee further noted that the firm has been given 15 more days to furnish their reply but failed to respond to the aforesaid communications. The Committee after deliberation, decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.				
RA may take necessary action accordingly.				

14	Case No.: 23/3/80-ALC2/2014	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00034/AM15/	RLA File :05/24/040/00338/AM14/	Lic.No/Date: 0510373913 18.12.2013	Defer Date: 06.01.2015
Decision: The Committee noted that firm has not replied to DEIT deficiency letter sent to the firm on 24.09.2014, followed DGFT reminder on 09.10.2014; DEIT reminder dated 21.10.2014 sent to the firm on 14.11.2014. The Committee after deliberations, decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.				

15	Case No.: 28/3/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00039/AM15/	RLA File :03/95/040/00741/AM14/	Lic.No/Date: 0310762929 23.12.2013	
Decision: The Committee decided to ratify norms on the basis of DEIT UO. No. W-27/21/2014-IPHW dated 28.10.2014(Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly				

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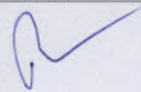
16	Case No.:5/3/80-ALC2/2014	Party Name:THERMAX LTD.,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00016/AM15/	RLA File :31/83/040/00174/AM14/	Lic.No/Date:3110061766 27.12.2013	Defer Date:06.01.2015
Decision: The Committee noted that firm reply dated 11.11.2014 has been sent to DHI on 17.11.2014 for examination and decided to wait for DHI comments. Case is deferred to 06.01.2015.				

17	Case No.:32/3/80-ALC2/2014	Party Name:POWERWIND LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00043/AM15/	RLA File :05/24/040/00344/AM14/	Lic.No/Date:0510375759 09.01.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied C&PC deficiency letter dated 08.09.2014 and DGFT reminder on 12.09.2014, final reminder on 12.11.2014 and decided to wait for 15 days more for firm's reply. The Committee further decided that upon failing to get reply from the firm, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.				

18	Case No.:12/3/80-ALC2/2014	Party Name:HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00023/AM15/	RLA File :02/24/040/00180/AM14/	Lic.No/Date:0210199203 23.01.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to MSME deficiency letter dated 07.10.2014 and has sought time vide letter dated 21.11.2014 The Committee decided to give time for the firm to furnish their reply. Case is deferred to 06.01.2015.				

19	Case No.:39/12/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00288/AM15/	RLA File :05/24/040/00422/AM14/	Lic.No/Date:0510378497 06.02.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 and subsequent reminder dated 12.11.2014 for their examination and decided to await C&PC comments. Case is deferred to 06.01.2015.				

20	Case No.:3/26/80-ALC2/2013	Party Name:ALPINE COILS LLP	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00569/AM14/	RLA File :04/24/040/00254/AM14/	Lic.No/Date:0410155295 17.02.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's reply dated 20.10.2014 has been sent to DIPP on				


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20.10.2014 for their examination, and decided to wait for DIPP comments. Case is deferred to 06.01.2015.
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Case No.:65/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Rejected
HQ File :01/80/050/00076/AM15/	RLA File :17/24/040/00116/AM14/	Lic.No/Date:1710005700 18.02.2014	
21 Decision: The Committee noted that firm has not replied to the DHI deficiency letter dated 16.05.2014 followed by reminder dated 08.07.2014, final reminder dated 07.10.104. The Committee further noted that the firm was given 15 more days to furnish their reply but, the firm failed to respond to the aforesaid communications and after deliberations, decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly			

Case No.:66/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Rejected
HQ File :01/80/050/00077/AM15/	RLA File :17/24/040/00115/AM14/	Lic.No/Date:1710005699 18.02.2014	
22 Decision: The Committee noted that firm has not replied to the DHI deficiency letter dated 16.05.2014 followed by reminder dated 08.07.2014, final reminder dated 07.10.104. The Committee further noted that the firm has given 15 more days to furnish their reply but the firm failed to respond to the aforesaid communications and after deliberations, decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly			

Case No.:67/3/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Rejected
HQ File :01/80/050/00078/AM15/	RLA File :17/24/040/00114/AM14/	Lic.No/Date:1710005698 18.02.2014	
23 Decision: The Committee noted that firm has not replied to the DHI deficiency letter dated 16.05.2014 followed by reminder dated 08.07.2014, final reminder dated 07.10.104. The Committee further noted that the firm has given 15 more days to furnish their reply but, the firm failed to respond to the aforesaid communications and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. RA may take necessary action accordingly.			

24	Case No.:46/3/80-ALC2/2014	Party Name:BOTIL OIL	Meet No/Date:18/80-	Status:
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		TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2014 25.11.2014	Deferred
	HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:06.01.2015
Decision: The Committee noted that the Dte. Of Hydro Carbons deficiency letter dated 27.08.2014 has been sent to the firm on 27.08.2014 followed by reminder on 12.11.2014, e-mail on 14.11.2014. The Committee decided to await firm's reply. Case is deferred to 06.01.2015.				

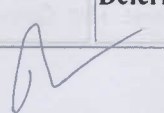
	Case No.:4/3/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
25	HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application has been sent to D/o C&PC for examination on 16.04.2014 followed by reminders dated 03.06.2014, 8.10.2014 and 12.11.2014 and decided to wait for C&PC comments. Case is deferred to 06.01.2015.				

	Case No.:51/3/80-ALC2/2014	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
26	HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's reply dated 14.07.2014 has been sent to MSME on 11.08.2014 for examination, and decided to send reminder to MSME. Case is deferred to 06.01.2015.				

	Case No.:1/26/80-ALC2/2013	Party Name:TOSHIBA JSW POWER SYSTEM PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
27	HQ File :01/80/050/00567/AM14/	RLA File :04/24/040/00213/AM14/	Lic.No/Date:0410155774 03.03.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application has been sent to DHI 04.06.2014 followed by reminders dated 12.08.2014 and 07.10.2014 for examination and decided to remind DHI for comments. Case is deferred to 06.01.2015.				

	Case No.:14/3/80-ALC2/2014	Party Name:BANGALORE VALVES PVT. LTD.,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
28	HQ File :01/80/050/00025/AM15/	RLA File :07/24/040/00436/AM14/	Lic.No/Date:0710102615 05.03.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's reply dated 11.11.2014 has been sent to MSME on 21.11.2014 for examination, and decided to await MSME comments. Case is deferred to 06.01.2015.				

29	Case No.:30/3/80-ALC2/2014	Party Name:VIJAY TANKS & VESSELS LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
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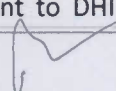
HQ File :01/80/050/00041/AM15/	RLA File :34/24/040/00286/AM14/	Lic.No/Date:3410039435 06.03.2014	Defer Date:06.01.2015
Decision: The Committee noted that DIPP deficiency letter dated 27.08.2014 was sent to firm followed by e-mail on 08.09.2014, reminder on 13.11.2014, and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

Case No.:33/3/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00044/AM15/	RLA File :07/24/040/00446/AM14/	Lic.No/Date:0710102672 06.03.2014	Defer Date:06.01.2015
30	Decision: The Committee noted that the firm has not replied to the deficiency letter sent on 02.07.2014 followed by e-mail on 21.07.2014; reminder on 27.08.2014, final reminder on 13.11.2014; e-mail 22.11.2014 sent to them. The Committee further noted that firm's clarification on type of export sought vide DES-I letter dated 24.04.2014 was also not received till date. The Committee after deliberations decided to issue final reminder to the firm. The Committee also decided that upon failing to get the reply from the firm, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.		

Case No.:55/3/80-ALC2/2014	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
31	HQ File :01/80/050/00066/AM15/	RLA File :05/24/040/00469/AM14/	Lic.No/Date:0510381107 06.03.2014 Defer Date:06.01.2015
	Decision: The Committee noted that DIPP deficiency letter sent to the firm on 18.07.2014 followed by reminder dated 07.10.2014 and after deliberations, decided to issue reminder to the firm. Case is deferred to 06.01.2015.		

Case No.:57/3/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
32	HQ File :01/80/050/00068/AM15/	RLA File :05/24/040/00463/AM14/	Lic.No/Date:0510381109 06.03.2014 Defer Date:06.01.2015
	Decision: The Committee noted that the firm's reply has been sent to C&PC on 25.08.2014 followed by reminder on 13.11.2014 and decided to await C&PC comments. Case is deferred to 06.01.2015.		

Case No.:38/3/80-ALC2/2014	Party Name:STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
33	HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014 Defer Date:06.01.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 18.07.2014		


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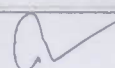
followed by reminder on 07.10.2014 for examination and after deliberations, decided to remind DHI for comments. Case is deferred to 06.01.2015.

34	Case No.:49/3/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00060/AM15/	RLA File :05/23/040/00498/AM14/	Lic.No/Date:0510381683 12.03.2014	
	Decision : Decision : The Committee decided to ratify the norms based on the recommendations of DHI vide their communication no.nil as follows(copy to be forwarded to RA): EP: Prefabricated piping for Boiler Item 1 to 3: - relevant, 1.02kg/kg content. Item4 to 10: - Net to net with accountability. RLA may take action accordingly.			

35	Case No.:71/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:06.01.2015
	Decision : The Committee noted that DIPP deficiency letter sent to the firm on 18.07.2014, e-mail message on 21.07.2014 followed by reminder dated 07.10.2014 has been sent to the firm on 13.11.2014 and after deliberations, decided to issue the final reminder. The Committee also decided that upon failing to get the reply from the firm, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.			

36	Case No.:72/3/80-ALC2/2014	Party Name:AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:06.01.2015
	Decision: The Committee noted that DIPP deficiency letter sent to the firm on 18.07.2014 followed by e-mail on 21.07.2014; reminder on 13.11.2014 and after deliberations, decided to issue the final reminder. The Committee also decided that upon failing to get the reply from the firm, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.			

37	Case No.:3/9/80-ALC2/2014	Party Name:CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00194/AM15/	RLA File :05/23/040/00017/AM15/	Lic.No/Date:0510384544 22.04.2014	Defer Date:06.01.2015
	Decision: The Committee noted that DHI deficiency letter dated 13.08.2014 sent to the firm on			


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25.08.2014, followed by reminder on 12.11.2014, e-mail on 14.11.2014 and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.

38	Case No.:1/9/80-ALC2/2014	Party Name:NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm did not reply to the DIPP deficiency letter sent on 07.10.2014 and decided to issue reminder to the firm. Case is deferred to 06.01.2015				

39	Case No.:4/9/80-ALC2/2014	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00195/AM15/	RLA File :07/24/040/00036/AM15/	Lic.No/Date:0710103998 09.05.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 09.09.014 which actually pertains to MSME. It also noted that the application was sent to MSME on 12.11.2014 for examination, and decided to wait for MSME comments. Case is deferred to 06.01.2015.				

40	Case No.:68/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 15.09.2014 followed by reminders on 13.11.2014, e-mail on 22.11.2014 and decided to await firm's reply. Case is deferred to 06.01.2015.				

41	Case No.:69/12/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00318/AM15/	RLA File :03/95/040/00151/AM15/	Lic.No/Date:0310783041 27.05.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to DEIT deficiency letter sent to the firm on 07.10.2014 followed by reminder on 13.11.2014, e-mail 22.11.2014 and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.				

42	Case No.:17/12/80-ALC2/2014	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00266/AM15/	RLA File :34/24/040/00062/AM15/	Lic.No/Date:3410040262 17.06.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to deficiency letter dated 02.09.2014 given by DIPP was sent to the firm on 07.10.2014, followed by reminder on 13.11.2014, e-mail on				

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22.11.2014. The Committee decided await firm's reply. Case is deferred to 06.01.2015.

43	Case No.: 48/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00297/AM15/	RLA File :03/94/040/00099/AM15/	Lic.No/Date: 0310785591 18.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that DIPP deficiency letter was sent to the firm on 07.10.2014 and decided to issue reminder to the firm. The Committee further noted that amendment sheet dated 21.07.2014 has been sent to DIPP on 21.10.2014. The Committee decided to remind both the DIPP and the firm for their reply and comment. Case is deferred to 06.01.2015.			

44	Case No.: 45/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00294/AM15/	RLA File :03/94/040/00960/AM14/	Lic.No/Date: 0310785693 19.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that DIPP deficiency letter was sent to the firm on 07.10.2014 has not been replied to by the firm. The Committee after deliberations, decided to issue reminder to the firm. Case is deferred to 06.01.2015			

45	Case No.: 51/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00300/AM15/	RLA File :03/94/040/01176/AM14/	Lic.No/Date: 0310785694 19.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm did not reply to the DIPP deficiency letter sent on 07.10.2014 and decided to issue reminder to the firm. Case is deferred to 06.01.2015.			

46	Case No.: 55/12/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00304/AM15/	RLA File :07/24/040/00091/AM15/	Lic.No/Date: 0710105183 19.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that DIPP deficiency letter sent to the firm on 07.10.2014 has not been replied to and decided to issue reminder to the firm. Case is deferred to 06.01.2015.			

47	Case No.: 52/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00301/AM15/	RLA File :03/95/040/00238/AM15/	Lic.No/Date: 0310785908 24.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's reply dated 05.11.2014 has been sent to DEIT on 13.11.2014 for examination, and decided to await DEIT comments. Case is deferred to 06.01.2015.			

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48	Case No.: 46/12/80-ALC2/2014	Party Name: BOSCH LIMITED,	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00295/AM15/	RLA File :07/24/040/00009/AM15/	Lic.No/Date: 0710105378 25.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 25.08.2014 followed by reminder dated 12.11.2014 for examination and after deliberations, decided to wait for DHI comments. Case is deferred to 06.01.2015.			

49	Case No.: 63/12/80-ALC2/2014	Party Name: VENTILLI VALVES INDIA PRIVATE LIMITED	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00312/AM15/	RLA File :03/95/040/00112/AM15/	Lic.No/Date: 0310786019 25.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that firm has not replied to DIPP deficiency letter dated 13.11.2014, followed by e-mail on 22.11.2014 sent to them. The Committee further noted that firm's clarification on type of export sought vide DES-I letter dated 29.08.2014, followed by e-mail on 01.09.2014, has not been received. The Committee after deliberations, decided to issue reminder the firm. Case is deferred to 06.01.2015.			

50	Case No.: 58/12/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00307/AM15/	RLA File :31/83/040/00082/AM15/	Lic.No/Date: 3110064489 27.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm did not reply to the DIPP deficiency letter sent on 07.10.2014 and decided to issue reminder to the firm. Case is deferred to 06.01.2015.			

51	Case No.: 13/12/80-ALC2/2014	Party Name: KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00262/AM15/	RLA File :05/23/040/00119/AM15/	Lic.No/Date: 0510389203 30.06.2014	
	Decision: The Committee decided to ratify norms on the basis of DIPP UO. No. 7/246/14-TSW dated 30.10.2014 (TSW Section) (Copy is to be forwarded to RA and firm). RLA may take necessary action accordingly			

52	Case No.: 53/12/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00302/AM15/	RLA File :07/24/040/00089/AM15/	Lic.No/Date: 0710105463 30.06.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm did not reply to the DIPP deficiency letter sent on 13.11.2014 followed by e-mail on 22.11.2014, and after deliberations, decided to await firm's reply.			

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Case is deferred to 06.01.2015.

53	Case No.:8/12/80-ALC2/2014	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00257/AM15/	RLA File :08/24/040/00141/AM15/	Lic.No/Date:0810132579 03.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to C&PC deficiency letter dated 29.09.2014 sent directly by C&PC, followed by DGFT reminders dated 12.11.2014, e-mail dated 14.11.2014. The Committee after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.				

54	Case No.:10/12/80-ALC2/2014	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00259/AM15/	RLA File :08/24/040/00142/AM15/	Lic.No/Date:0810132592 04.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to C&PC deficiency letter dated 30.09.2014 followed by DGFT reminder dated 12.11.2014, e-mail dated 14.11.2014 which were sent to the firm. The Committee after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.				

55	Case No.:22/12/80-ALC2/2014	Party Name:TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the DHI deficiency letter dated 18.11.2014 has been sent to the firm and after deliberations, decided to wait for the reply from the firm. Case is deferred to 06.01.2015.				

56	Case No.:47/12/80-ALC2/2014	Party Name:M.J.GROUP	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00296/AM15/	RLA File :10/24/040/00030/AM15/	Lic.No/Date:1010058582 07.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's reply dated 04.11.2014 has been sent to the MSME on 14.11.2014 for examination and after deliberations, decided to MSME comments. Case is deferred to 06.01.2015				

57	Case No.:66/12/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00315/AM15/	RLA File :07/24/040/00109/AM15/	Lic.No/Date:0710105532 07.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to MSME deficiency letter dated 13.09.2014, followed by reminder dated 13.11.2014, e-mail on 22.11.2014. The Committee further				


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noted that firm's clarification on type of export sought vide DES-I letter dated 29.08.2014 has not been received. The Committee after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.

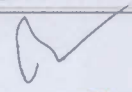
58	Case No.: 24/12/80-ALC2/2014	Party Name: GLOBE HI-FABS	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00273/AM15/	RLA File :05/23/040/00138/AM15/	Lic.No/Date: 0510389452 08.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's reply dated 09.10.2014 has been sent to the MSME on 24.10.2014 for examination and after deliberations, decided to remind MSME for comments. Case is deferred to 06.01.2015.			

59	Case No.: 29/12/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00278/AM15/	RLA File :05/23/040/00152/AM15/	Lic.No/Date: 0510389470 08.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that firm has not replied to MSME deficiency letter sent to the firm on 19.08.2014 followed by reminder on 12.11.2014, e-mail 14.11.2014 and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

60	Case No.: 21/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00270/AM15/	RLA File :05/24/040/00118/AM15/	Lic.No/Date: 0510389511 09.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's application was sent to C&PC on 25.08.2014 followed by reminder on 12.11.2014 for examination and after deliberations, decided to await C&PC comments. Case is deferred to 06.01.2015.			

61	Case No.: 30/12/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00279/AM15/	RLA File :08/24/040/00147/AM15/	Lic.No/Date: 0810132647 09.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that firm has not replied to C&PC deficiency letter dated 30.09.2014 sent directly, followed by DGFT reminders dated 12.11.2014, e-mail dated 14.11.2014. The Committee after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

62	Case No.: 6/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00255/AM15/	RLA File :04/24/040/00237/AM14/	Lic.No/Date: 0410158960 10.07.2014	Defer Date: 06.01.2015


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Decision: The Committee noted that DHI deficiency letter dated 13.10.2014 was sent to the firm on 20.10.2014 and after deliberations, decided to issue reminder to the firm. Case is deferred to 06.01.2015.

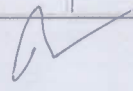
63	Case No.: 7/12/80-ALC2/2014	Party Name: DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00256/AM15/	RLA File :04/24/040/00221/AM14/	Lic.No/Date: 0410158959 10.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 27.08.2014 followed by reminder on 12.11.2014 for examination. The Committee decided to wait for DHI comments. Case is deferred to 06.01.2015.			

64	Case No.: 19/12/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status:. Deferred
	HQ File :01/80/050/00268/AM15/	RLA File :05/24/040/00165/AM15/	Lic.No/Date: 0510389660 11.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's application was sent to C&PC on 25.08.2014 followed by reminder on 12.11.2014 for examination and after deliberations, decided to await C&PC comments. Case is deferred to 06.01.2015.			

65	Case No.: 40/12/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00289/AM15/	RLA File :31/83/040/00097/AM15/	Lic.No/Date: 3110064547 11.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm has not replied to the MSME deficiency letter dated 10.11.2014 sent on 14.10.2014 followed by e-mail on 14.11.2014, and decided to await firm's reply. Case is deferred to 06.01.2015.			

66	Case No.: 54/12/80-ALC2/2014	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00303/AM15/	RLA File :07/24/040/00136/AM15/	Lic.No/Date: 0710105701 11.07.2014	Defer Date: 06.01.2015
	Decision: The Committee noted that the firm's reply dated 18.11.2014 (received on 25.11.2014) is to be sent to DIPP for examination. Case is deferred to 06.01.2015.			

67	Case No.: 16/12/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00265/AM15/	RLA File :05/24/040/00154/AM15/	Lic.No/Date: 0510389675 14.07.2014	


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Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/154/2014-TSW/68 dated 25.11.2014 as under:-

1. Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	80000	62720
2	Condensor Coil BSH Cond.7.00 mm	60000	89760
3	Cond./Evap. Coil IR ES-100	1624	7652
4	Cond./Evap. Coil IR ES-200	20000	127400
5	Cond./Evap. Coil IR ES-300	7000	59850
6	Cond./Evap. Coil IR ES-500	3000	49260

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.01 Kgs./Kg. content in the export products.
6. Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 to 6 above.
7. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 to 6 above.
9. Quantities of import items at Sl. No. 7 & 8 may be allowed on net to net basis with accountability clause.
10. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.

RA may take action accordingly.

68	Case No.:5/12/80-ALC2/2014	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:18/80- ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to DEIT deficiency letter dated 29.09.2014				

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sent by directly, followed by reminder on 12.11.2014, e-mail on 14.11.2014. The Committee after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.

69	Case No.:20/12/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00269/AM15/	RLA File :05/24/040/00167/AM15/	Lic.No/Date:0510389733 16.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application was sent to C&PC on 25.08.2014 followed by reminder on 12.11.2014 for examination and after deliberations, decided to await C&PC comments. Case is deferred to 06.01.2015.				

70	Case No.:12/12/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Approved
	HQ File :01/80/050/00261/AM15/	RLA File :05/23/040/00158/AM15/	Lic.No/Date:0510389766 17.07.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/154/2014-TSW/70 dated 25.11.2014 which are as under: 1. Net Empty weight of 71.4 MT may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.043 Kgs./Kg. content in the export product as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs./Kg. content in the export product as claimed by the firm. 5. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 300 Kgs each. 6. Quantities of import items at Sl. No. 5 & 6 may be allowed as 650 Kgs & 607 Kgs. respectively. 7. Quantities of import items at Sl. No. 7 & 8 may be allowed as applied for i.e. 623 Kgs each. RA may take action accordingly.				

71	Case No.:14/12/80-ALC2/2014	Party Name:KOMATSU INDIA PRIVATE LTD	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00263/AM15/	RLA File :04/24/040/00105/AM15/	Lic.No/Date:0410159036 18.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's reply dated 30.10.2014 has been sent to the DHI on 14.11.2014 for examination and decided to await DHI comments. Case is deferred to 06.01.2015.				

72	Case No.:15/12/80-ALC2/2014	Party Name:DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
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HQ File :01/80/050/00264/AM15/	RLA File :04/24/040/00093/AM15/	Lic.No/Date:0410159015 18.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that firm has not replied to MSME deficiency letter dated 04.09.2014 sent on 18.09.2014 followed by reminder on 12.11.2014, e-mail on 14.11.2014 and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

Case No.: 64/12/80-ALC2/2014	Party Name: XYTEL INDIA PVT.LTD.	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00313/AM15/	RLA File :31/82/040/00095/AM15/	Lic.No/Date:3110064592 23.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that DIPP deficiency letter has been sent to the firm on 13.11.2014 followed by e-mail on 22.11.2014 and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

Case No.: 25/12/80-ALC2/2014	Party Name: MVS ENGINEERING LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Approved
HQ File :01/80/050/00274/AM15/	RLA File :05/24/040/00186/AM15/	Lic.No/Date:0510389934 24.07.2014	
Decision: The Committee decided to ratify norms on the basis of recommendation of DIPP under General Note-4 for Engineering Products based on their UO No. 12/154/2014-TSW/74 dated 25.11.2014. RA may take action accordingly.			

Case No.: 59/12/80-ALC2/2014	Party Name: THERMAX LTD.,	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00308/AM15/	RLA File :31/83/040/00089/AM15/	Lic.No/Date:3110064601 24.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that DHI vide U.O.No.3 (51)/14-TSW (B)/11, dated 15.10.2014 has furnished written comments. In the meantime, RA, Pune has forwarded amendment sheet which was received on 21.10.2014. The Committee decided to forward the same to DHI for examination & comments. Case is deferred to 06.01.2015.			

Case No.: 61/12/80-ALC2/2014	Party Name: WMI KONECRANES INDIA LTD	Meet No/Date: 18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00310/AM15/	RLA File :31/82/040/00090/AM15/	Lic.No/Date:3110064611 24.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm did not reply to the DHI deficiency letter sent on 07.10.2014, and after deliberations, decided to issue reminder to the firm. Case is deferred to 06.01.2015.			

Case No.: 34/12/80-ALC2/2014	Party Name: BOTIL OIL	Meet No/Date: 18/80-	Status:
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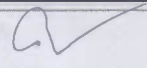
	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2014 25.11.2014	Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that DHI deficiency letter sent to the firm on 12.11.2014 followed by e-mail on 14.11.2014 has not been replied by the firm, and after deliberations, decided to await firm's reply. Case is deferred to 06.01.2015.			

78	Case No.:70/12/80-ALC2/2014	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application was sent to the DHI on 25.08.2014 followed by reminder issued 12.11.2014 for examination and after deliberations, decided to await DHI comments. Case is deferred to 06.01.2015.				

79	Case No.:32/12/80-ALC2/2014	Party Name:DAYCO POWER TRANSMISSION PVT. LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00281/AM15/	RLA File :05/23/040/00177/AM15/	Lic.No/Date:0510390107 05.08.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 25.08.2014 which actually pertains to MSME. The Committee also noted that the application has been sent to MSME on 25.11.2014 for examination and decided to wait for MSME comments. Case is deferred to 06.01.2015.				

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Case No.:36/12/80-ALC2/2014	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Approved
HQ File :01/80/050/00285/AM15/	RLA File :05/24/040/00198/AM15/	Lic.No/Date:0510390117 05.08.2014	
Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/154/2014-TSW/80 dated 25.11.2014 as under: 1. Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:			
Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	120000	94080
2	Condensor Coil BSH Cond.7.00 mm	90000	134640
3	Cond./Evap. Coil IR ES-100	2436	11478


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4	Cond./Evap. Coil IR ES-200	30000	191100
5	Cond./Evap. Coil IR ES-300	10500	89775
6	Cond./Evap. Coil IR ES-500	4500	73890

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 7.

3. Quantities of import items at Sl. No. 1 & 4 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.

4. Quantities of import items at Sl. No. 2 & 5 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.

5. Quantities of import items at Sl. No. 3 & 6 may be allowed as 1.01 Kgs./Kg. content in the export products.

6. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 to 6 above.

RA may take action accordingly.

Case No.:37/12/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00286/AM15/	RLA File :05/24/040/00197/AM15/	Lic.No/Date:0510390116 05.08.2014	Defer Date:06.01.2015
81 Decision: The Committee noted that the firm's application has been sent to C&PC on 25.08.2014 followed by reminder on 12.11.2014 for examination and after deliberations, decided to await C&PC comments. Case is deferred to 06.01.2015.			

Case No.:2/12/80-ALC2/2014	Party Name:MUNJAL AUTO INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00251/AM15/	RLA File :34/21/040/00212/AM15/	Lic.No/Date:3410040442 12.08.2014	Defer Date:06.01.2015
82 Decision: The Committee noted that copy of application has not been received from RA, Vadodara in spite of reminder dated 07.10.2014 and decided to remind RA/firm to forward hard copy of application for consideration of the case. Case is deferred to 06.01.2015.			

Case No.:3/12/80-ALC2/2014	Party Name:PENTAIRVALVES AND CONTROLS INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
HQ File :01/80/050/00252/AM15/	RLA File :34/21/040/00228/AM15/	Lic.No/Date:3410040444 14.08.2014	Defer Date:06.01.2015
83 Decision: The Committee noted that copy of application has not been received from RA, Vadodara in spite of reminder dated 07.10.2014 and decided to remind firm/RA to forward hard copy of application for consideration of the case and decided that on receipt of firm's application, it shall be forwarded to DIPP for examination and comments. Case is deferred to 06.01.2015.			

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84	Case No.:2/18/80-ALC2/2014	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00433/AM15/	RLA File :02/24/040/00113/AM15/	Lic.No/Date:0210204920 04.09.2014	Defer Date: Date:06.01.2015
Decision: The Committee noted that the firm's application was sent to the DIPP (Chemical Division) on 20.11.2014 for examination and after deliberations, decided to await the DIPP comments. Case is deferred to 06.01.2015.				

85	Case No.:1/18/80-ALC2/2014	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	Defer Date: Date:06.01.2015
Decision: The Committee noted that the firm's application sent to the DIPP on 21.11.2014 actually pertains to MSME. The Committee also noted that it has been forwarded to MSME on 25.11.2014 for examination and after deliberations, decided to await MSME comments. Case is deferred to 06.01.2015.				

86	Case No.:3/18/80-ALC2/2014	Party Name:VEELINE MEDIA LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date: Date:06.01.2015
Decision: The Committee noted that copy of application has not been received from RA, Vadodara and decided to remind RA/firm to forward hard copy of application for consideration and, further decided that on receipt of firm's application; the same shall be forwarded to DIPP for examination and comments. Case is deferred to 06.01.2015.				

87	Case No.:1/15/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:18/80-ALC2/2014 25.11.2014	Status: Deferred
	HQ File :01/80/050/00369/AM15/	RLA File :05/24/040/00287/AM15/	Lic.No/Date:0510391366 26.09.2014	Defer Date:06.01.2015
Decision: The Committee noted that the firm's application was sent to the C&PC on 21.11.2014 for examination and after deliberations, decided to await C&PC comments. Case is deferred to 06.01.2015.				


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S.No.437

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES. I	Lic. No. & date
Meeting No.18/15		RA.F.No.03/95/040/00474/AM08	0310440650
Date: 25.11.2014		Amendment / revision of norms	dt.23.08.2007

Decision: The Committee decided to ratify norms on the basis of DHI UO. No. 3(15)/08-TSW (B)/8 dated 20.10.2014 for the purpose of regularisation only (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.438

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.05/24/040/00346/AM07	0510188500
Date: 25.11.2014		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm has not replied deficiency letter dated 14.07.2014 followed reminder on 07.10.2014 and decided to issue final reminder to firm. The Committee further noted that upon, failing to get a reply, it would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 06.01.2015.

S.No.439

Case No. A/R-81	M/s. Hari Machines Ltd., Sundergarh, Orissa	HQF.No.01/80/050/00233/AM13/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.23/24/040/00001/AM13	2310003202
Date: 25.11.2014		Request for fixation of norms	dt.10.07.2012

Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 25.09.2014, followed by reminder on 12.11.2014, e-mail on 14.11.2014 sent to them, and decided to wait for firm's reply. Case is deferred to 06.01.2015.

S.No.440

Case No. A/R-147	M/s. Fenix Process Technologies Pvt. Ltd., Pune	HQF.No.01/80/050/00135/AM14/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.31/83/040/00013/AM14	3110058143
Date: 25.11.2014		Request for revision of norms	dt.30.04.2013

Decision: The Committee noted that firm's reply has been sent to DIPP on 07.10.2014 for examination and comments and decided to send reminder along with a copy of the firm's reply to DIPP for their comments. Case is deferred to 06.01.2015.

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S.No.441

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES. I RLA, No.07/24/040/00503/AM13 Ratifications of norms	Lic. No. & date 0710094700 dt.08.04.2013
Meeting No.18/15			
Date: 25.11.2014			

Decision: The Committee noted that firm's reply dated 09.04.2014 has been sent to MSME on 02.05.2014 followed by reminder on 08.10.2014 for examination, and decided to issue reminder to MSME for comments. It was also noticed by the Committee that MSME has apprised the firm to provide certain information. MSME has also issued e-mail on 12.11.2014 to the firm. Reply from the firm is awaited. Case is deferred to 06.01.2015.

S.No.442

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES. I RLA, No.07/24/040/00393/AM10 Ratifications of norms	Lic. No. & date 0710070031 dt.15.02.2010
Meeting No.18/15			
Date: 25.11.2014			

Decision: The Committee noted that firm's application along with request has been sent to MSME on 03.06.2014 followed by reminder on 08.10.2014 for comments, and decided to issue reminder to MSME for comments. It was also noticed by the Committee that MSME has apprised the firm to provide certain information. MSME has also issued e-mail on 12.11.2014 to the firm. Reply from the firm is awaited. Case is deferred to 06.01.2015.

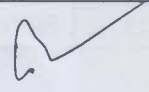
S.No.443

Case No. A/R-153	M/s. PSK Engineering Pvt. Ltd.,	HQF.No.01/80/050/00584/AM13/DES. I RLA, No.07/24/040/00420/AM13 Ratifications of norms	Lic. No. & date 0710092968 dt.08.01.2013
Meeting No.18/15			
Date: 25.11.2014			

Decision: The Committee noted that the firm has not replied to DIPP deficiency letter dated 02.05.2014 followed reminder on 17.07.2014; final reminder on 07.10.2014 sent to the firm. it also noted that this was followed by giving 15 days time, to reply, but the firm did not reply to the above reminders. The Committee after deliberations, decided to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license. RLA may take necessary action accordingly.

S.No.444

Case No. A/R-41	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00068/AM12/DES. I RLA, No.04/24/040/00001/AM12 Request for fixation of norms	Lic. No. & date 0410123667 dt.29.04.2011
Meeting No.18/15			
Date: 25.11.2014			


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Decision: The Committee noted that firm's request dated 10.04.2014 has been sent to MSME on 08.07.2014 followed reminder on 07.10.2014 and for examination, and decided to issue reminder to MSME for comments. Case is deferred to 06.01.2015.

S.No.445

Case No. A/R-46	M/s. VEM Technologies Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00047/AM14/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.09/24/040/00491/AM13	0910054874
Date: 25.11.2014		Request for revision of norms	dt.31.01.2013

Decision: The Committee noted that firm's reply dated 06.06.2014 has been sent to MSME on 15.07.2014 for examination. It also noted that MSME has sought copy of the application on 15.10.2014 which was again sent to them on 20.10.2014 for comments. The Committee decided to issue reminder to MSME for comments. Case is deferred to 06.01.2015.

S.No.446

Case No. A/R-47	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00100/AM15/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.07/24/040/00399/AM12	0710085276
Date: 25.11.2014		Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that firm's request was sent to MSME on 11.07.2014 followed by reminders on 22.07.2014, 08.10.2014, and decided to send reminder to MSME for comments. It was also noticed by the Committee that MSME has apprised the firm to provide certain information. MSME has also issued e-mail on 12.11.2014 to the firm. Reply from the firm is awaited. Case is deferred to 06.01.2015.

S.No.447

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.07/24/040/00187/AM09	0710059077
Date: 25.11.2014		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that firm's request was sent to MSME on 11.07.2014 followed by reminders on 22.07.2014, 08.10.2014 and decided to issue reminder to MSME for comments. It was also noticed by the Committee that MSME has apprised the firm to provide certain information. MSME has also issued e-mail on 12.11.2014 to the firm. Reply from the firm is awaited. Case is deferred to 06.01.2015

S.No.448

Case No. A/R-49	M/s. Plansee India High Performance	HQF.No.01/80/050/00384/AM14/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.07/24/040/00191/AM14	0710098974


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Date: 25.11.2014	Materials Pvt. Ltd.,	Request for revision/amendment of norms	dt.14.10.2013
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Decision: The Committee noted that firm's reply dated 03.11.2014 has been sent to DIPP on 12.11.2014 and decided to await DIPP comments. Case is deferred to 06.01.2015.

S.No.449

Case No. A/R-63	Reference	HQF.No.01/80/050/00512/AM14/DES.I	Lic. No. & date
Meeting No.18/15	received from	RLA, No.03/95/039/00704/AM14	0310762323
Date: 25.11.2014	Addl. DGFT, Mumbai of M/s. Larsen & Toubro Ltd., Mumbai	Request for amendment of norms as per amendment sheet No.2.	dt.18.12.2013

Decision: The Committee noted that firm has not replied to the DIPP deficiency letter dated 07.10.2014 and decided to issue reminder to firm. Case is deferred to 06.01.2015.

S.No.450

Case No. A/R-64	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/162/00273/AM14/DES.I	Lic. No. & date
Meeting No.18/15	Mumbai	RLA, No.03/95/039/00002/AM11	0310583894
Date: 25.11.2014		Request for amendment of norms.	dt.16.07.2010

Decision: The Committee heard the points put forth by the representative of the firm Shri Shalilesh Agrawal, DGM and directed the firm to submit suitable representation for consideration of the Committee. Accordingly, the Committee decided to await the same. Case is deferred to 06.01.2015.

S.No.451

Case No. A/R-67	M/s. Rangsons Electronics Pvt. Ltd.,	HQF.No.01/80/050/00533/AM13/DES.I	Lic. No. & date
Meeting No.18/15		RLA, No.07/24/040/00250/AM11	0710074552
Date: 25.11.2014		Request for fixation of norms.	dt.01.10.2010

Decision: The Committee decided to ratify norms on the basis of DIT UO. No. W-27/51/2013-IPHW dated 17.10.2014(Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.452

Case No. A/R-83	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00263/AM14/DES.I	Lic. No. & date
Meeting No.18/15		RLA, No.05/23/040/00240/AM14	0510364979
Date: 25.11.2014	Yamunanagar	Request for revision of norms.	dt.09.09.2013


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Decision: The Committee decided to ratify norms on the basis of DHI UO. No. 3(85)/13-TSW (B)/4, dated 17.10.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.453

Case No. A/R-89	M/s. Motherson Sumi System Ltd.,	HQF.No.01/80/050/00541/AM14/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.05/24/040/00407/AM14	0510377258
Date: 25.11.2014		Request for revision/amendment of norms.	dt.27.01.2014

Decision: The Committee noted that firm's request dated 12.09.2014 has been sent to C&PC on 07.10.2014 for comments and decided to issue reminder to C&PC for comments. Case is deferred to 06.01.2015.

S.No.454

Case No. A/R-90	M/s. Y-Tec India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00231/AM14/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.05/24/040/00145/AM14	0510361184
Date: 25.11.2014		Request for revision of norms.	dt.30.07.2014

Decision: The Committee decided to ratify norms on the basis of DHI UO. No. 3(66)/13-TSW(B)/347 dated 10.11.2014(Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.455

Case No. A/R-100	M/s. Bharat Heavy Plate & Vessels Ltd., Visakhapatnam	HQF.No.01/80/050/00073/AM03/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.26/80/040/00042/AM02	2610001898
Date: 25.11.2014		Request for revision/amendment of norms.	dt.28.03.2002

Decision : The Committee noted that firm's request dated 30.08.2014 has been sent to DIPP on 12.11.2014 and on the recommendation of DIPP representative present in the meeting, decided to advise the firm to appear before Norms Committee for 'Personal Hearing' on 06.01.2015 along with their technical expert to explain their case. Case is deferred to 06.01.2015.


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S.No.456

Case No. A/R-101	M/s. Phoenix Foils Pvt. Ltd.,	HQF.No.01/80/050/00466/AM13/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.03/95/040/00342/AM13	0310716381
Date: 25.11.2014		Request for ratification of norms.	dt.05.12.2012

Decision: The Committee decided to ratify norms in respect of export item at sl.no1 on the basis of DIPP comments vide their O.M. No.12/154/2014-TSW/101-A/R dated 25.11.2014, which are as under:

1. Item of import at Sl. No. 1 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item at Sl. No. 1 shall be of relevant grade as contained in the export products at Sl No. 1.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.08 Kgs./Kg. content in the export product at Sl No.1 as per SION C-2008.
4. For fixation of norms for export products at Sl. No. 2 & 3, Department of Steel may be consulted.

Accordingly the Committee decided to seek the comments of the D/o Steel on export items at Sl.no. 2 and 3 of the firm's request.

RLA may take necessary action accordingly.

S.No.457

Case No. A/R-102	M/s. L&T-MHPS Boilers Pvt. Ltd.,	HQF.No.01/80/050/00832/AM11/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.03/95/040/00765/AM11	0310609444
Date: 25.11.2014		Request for revision of norms.	dt.05.01.2011

Decision: The Committee noted that firm's request dated 23.09.2014 has been sent to DHI on 13.11.2014 for comments and decided to await DHI comments. Case is deferred to 06.01.2015.

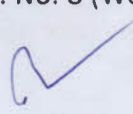
S.No.458

Case No. A/R-103	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00358/AM13/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.03/95/040/00260/AM13	0310703929
Date: 25.11.2014		Request for revision of norms.	dt.02.08.2012

Decision: The Committee decided to ratify norms on the basis of DIPP No.12/154/2014-TSW/103-A/R, dated 25.11.2014, which is as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 8 (Welding wire) and its quantity may be allowed as 3207 Kgs.

RLA may take necessary action accordingly.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.459

Case No. A/R-104	M/s. ISGEC Heavy Engineering Ltd.,	HQF.No.01/80/050/00481/AM14/DES. I	Lic. No. & date
Meeting No.18/15	Yamunanagar	RLA, No.05/23/040/00366/AM14	0510373260
Date: 25.11.2014		Request for revision of norms.	dt.11.12.2013

Decision: Based on the recommendation of Technical Authority, DIPP present in the meeting, the Committee decided to ask the firm to furnish information in respect of S. No. 8 or 9 as per SDF. Case is deferred to 06.01.2015.

Sl.No.460

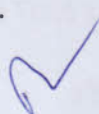
Case No. C-02	M/s. Carclo Technical	HQ F.No.01/80/162/00058/AM15/DES-I
Meeting No.18/15	Plastics Pvt. Ltd.,	Fixation of wastage norms for the export product
Date: 25.11.2014	Bangalore	"Steel Precision Components used in ATM Machines" in respect of 100% EOU -reg.

Decision: The Committee decided to ratify scrap wastage norms on the basis of DIPP No.12/154/2014-TSW/C-02, dated 25.11.2014, which are as under:

It is recommended that Scrap wastage norms for "ATM Machine components" may be fixed for the EOU as under, in terms of Para 6.8(e) of the Foreign Trade Policy 2009-14:

Export Product Description	Net part Weight (Gms.)	Input material	
		Description	Quantity (Gms.)
Bar-tie-Turning (Part No. 445-0707656 RB)	118.60	SS430 F Bar of 9.583 mm dia.	131.8
Shaft Pintch Roll (Part No. 445-0738286 RA)	130.70	SS430 F Bar of 9.583 mm dia.	146.9
Shaft - Drive (30G Pulley) (Part No. 445-0709452 RB)	138	SS430 F Bar of 9.583 mm dia.	161.8
Shaft -2 Pulley (Part No. 445-0709419 RB)	116	SS430 F Bar of 9.583 mm dia.	129.1
Tension Shaft (Part No. 445-0735577 RA)	118	SS430 F Bar of 9.583 mm dia.	131.2
Vertical Transport(Lower) (Part No. 445-0725312 RA)	117.5	SS430 F Bar of 9.583 mm dia.	131.8

DC, CSEZ may take necessary action accordingly.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.461

Case No. A/R-105	M/s. Baxter (India) Pvt. Ltd.,	HQF.No.01/80/050/00202/AM14/DES. I	Lic. No. & date
Meeting No.18/15	Gurgaon	RLA, No.05/23/040/00090/AM14	0510357232
Date: 25.11.2014	(Haryana)	Request for amendment/revision of norms.	dt.17.06.2013

Decision: The Committee decided to ratify norms on the basis of DIPP No.12/154/2014-TSW/105-A/R, dated 25.11.2014, which is as under:

1. Description of import items at Sl. No. 1, 9, 10 & 13 may be amended as requested by the firm vide their letter dated 05/11/2014(copy enclosed).

RA may take necessary action accordingly.

S.No.462

Case No. A/R-92	M/s. Nicomet Industries Ltd.,	HQF.No.01/80/050/00465/AM12/DES. I	Lic. No. & date
Meeting No.18/15		RLA, No.03/95/040/00758/AM12	0310672301
Date: 25.11.2014		Request for revision/amendment of norms.	dt.22.12.2011

Decision: Based upon DC(MSME) UO Note No.30(152)/2014-ME, dated 25.11.2014, the Committee decided to amend the description of export item from Cobalt Metal to Cobalt Metal/Cobalt Nitrate/Cobalt Sulphate/Cobalt Carbonate, with Cobalt content 276 MT.

RA may take necessary action accordingly.


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry

F. No.3(48)/2013-TSW(B)

Dt 28.10.2014

Subject: Ratification of AA No 0410145648 of M/s BHEL Trichy

EP: TG Package Valves for 4 X 250 MW NTPC Nabinagar Power Project (Wt: 640 MT)

SI no 26

Inputs

SI No	Item	Total Quantity recommended
11	Stellite Rod /powder	6.40 MT

Item 1 to 10 Net to net with accountability clause.

This has the approval of Additional Secretary.

(K.K Tiwari)

Industrial Advisor

Dy DGFT, DES-I

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Received on 03/11/14

03/11/14

gn - Mrena

31

DEPARTMENT OF HI

DES-I Meeting 15.11.2014

S.No.	Applicant	AA No.	Repeat /SION /GN4/C-1647
4	Dee Development	0510357230	EP : Prefabricated piping for condensate pump Item 1 to6 – relevant, 1.02Kg/Kg content Item 7 to15-Net to net with accountability.
34	Dee Development	0510381683	EP : Prefabricated piping for Boiler Item 1 to3 – relevant ,1.02Kg/Kg content Item 4 to 10-Net to net with accountability.

NC may take a view.

To be taken on
record for NC meeting
held on 25.11.14
25/11/14

FTDO
DESI
26-11-2014

Recd

A

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

K.K. Tiwari

(K.K.Tiwari)
Industrial Adviser

Subject: Request to grant Extra Time for submission of details for Ratification to Norms Committee

To: lb.singhal@nic.in <lb.singhal@nic.in>,
priya.ranjan@nic.in <priya.ranjan@nic.in>
Cc: Alok K <alok.k@dynamics.net>

Date: 10/28/14 12:27 PM

From: Pavan Salikar <pavansalikar@dynamics.net>

New Microsoft PowerPoint Presentation.pptx (691kB)

8. no. 11

11/10/14

25/11/14 ✓

DTL/AERO/27.10.2014

Subject: Ratification of norms in respect of Advance License No. 0710099970 dated. 26.11.2013 obtained under Para 4.7 of HBP (Vol. I)

Dear Sir,

With regards to the above mentioned Adv Lic, we are in receipt of reminder vide F.No 01/80/050/00055/AM15/DES-I/1218 dated 22 /08/2014 for submitting the reply to NC-I. In this case we would like to submit that the contract for manufacture and assembly of Aft Pylon and Ramp - two major assemblies for the Chinook Helicopter (refer attachment) with Boeing USA, was finalised last year in Apr 2013. Since then we have started taking actions to prepare the BOM, make the material summary, issue RFQs, negotiate and fix prices, sign LTs, raise POs and procure raw material, make manufacturing and process plans, Quality inspection plans, sign contracts with our subcontractors to whom we would be vendoring out certain activities like Special processes, purchase machines, induct manpower, training etc. All the above activities though occur concurrently but take a definite time.

We received the Adv Lic in Nov 2013 and commenced procuring RM. Since all the material is imported from Boeing approved Mills/Sources, it is taking time. Further all the material comes by sea freight. Hence though we have received more than 50 – 60 % of material, balance is expected to reach by end of the year.

We have commenced partial manufacturing with the available material, thus at the moment we are not in a position to give our consumption norms for all the material as per the license.

In view of the above, may I request you to kindly extend the submission date to Jan 2015. Hope you shall accept our humble request.

Regards

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Wg Cdr Pavan Salikar (Retd)

GM

Supply Chain Management

Dynumatic Technologies Ltd

Disclaimer

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(34) SN/2
25-11-14

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या
No..... W-27/8/2014-IPHW

दिनांक
Date..... 14.8.2014

M/s. Sattva Etech India Pvt. Ltd.
No. 91, 11th Main
Begur Main Road, Hongasandra
Bangalore-560068

Sub: Application for ratification of norms of Advance Licence No. 07100/100031
dated 27.11.2013 for export of "83/0 Analog Board"

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 10.2.2014 requesting you to provide the following information to enable further processing of the proposal :-

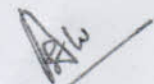
- i) Brief on end product where the export product would be used
- ii) Details of the import items
- iii) Usage of import item in the export product
- iv) Wastage involved in the manufacturing process along with the justification for the same.

2. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully


(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D.. No. 01/80/50/465/AM14/DES-1/1117 dated
30.1.2014



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National e-Governance Plan

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नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

01/80/162/204/AMT

(35)

SN 15

05-25-11-2014

DES I

Government of India
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310762929 dated 23.12.2013 issued in favour of M/s. Transasia Bio Medical Ltd. Mumbai

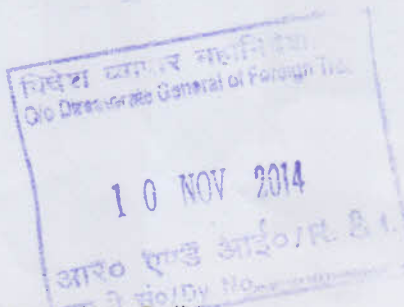
Reference DGFT ID Note No 01/80/50/0039/AM15/DES-1/103 dated 24.04.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Transasia Bio-Medical Ltd., Mumbai for export of "Electronics Medical Diagnostic Instruments."

2. The FOB value of export is Rs.23,753,250.00 (US\$ 382,500.00) and CIF value of Import is Rs 15,724,378.00(US\$ 248,373.53).

3. The application has been examined in the Department of Information Technology from technical angle. This Department recommends ratification of norms of advance authorization as follows:-

i)	Sl. No. 1-72,74-110,113-131,133-157, 159-187	On net to net basis or accountability clause with 'Nil wastage.'
ii)	Sl. No. 73, 111-112, 132, 158 and 188	As applied by the party on 'Nil wastage with accountability clause'

4. The party has indicated that due to typographical error the description of item at S. No. 77 has been mentioned as 'Led Display' instead of 'LCD Display Module'. DGFT may consider the change in nomenclature.



(Asha Nangia)
Director
Tel.- 24301268

Shri Priya Ranjan, FTDO, O/o the DGFT, Udyog Bhavan, New Delhi
DIT U.O. No.W-27/21/2014-IPHW dated 28.10.2014

10-11-14

Signature

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

36

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Kolkata - 700 005, INDIA.
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2

8.10.1839
14/10/14
25-11-14

Fax : 0091 033 2218 0586 / 2356 3357
E-mail : ho@hitaishi.com
Website : www.hitaishi.com

3 Nov 2014

Dy. Director General of Foreign Trade
DDG Norms Committee-1, Room No. 302
DGFT, Udyog Bhawan, New Delhi 110 001
Email : parveen.s@nic.in
Tel: 011-23061562

Kind attn : Shri Parveen Sharma
Dy. DGFT

Ref : F. No. 01/80/050/00023/AM15/DES-11/678
dated 7.10.2014

Sub : Ratification of the norms in respect of Advance Authorization No. 0210199203 dated
23.01.2014 obtained under Para 4.7 of HBP (Vol. 1)
Meeting No. 12/15 Date : 02.09.2014

Dear Sir,

We thank you for your above letter received by us on 15/10/14.

Reg. Para Point 2 (v)

Sir, our application for the Advance authorization is for Physical Exports of Handicraft Products directly by us.

There is no EPCG License Utilisation involved in our Exported Handicraft Products.

Reg. Para Point 3(v)

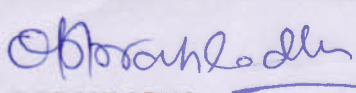
We have received the copy of DC(MSME) UO Note No. 30(110)/2014-ME dated 02/09/2014.

Due to Puja and Diwali holidays during the whole month of October in Kolkata, we have had substantial absenteeism in our Company. Therefore, we request you to please grant us time upto 21st November 14 for submission of the instructed details.

Thanking you,

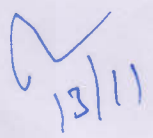
Yours truly,

For HITAISHI KK MFG. CO. PVT. LTD.


O P PRAHLADKA
DIRECTOR

Mob: 9881029249

cc : Shri Kanwalinder Singh Sodhi
Asst. Director (Mech.), DC (MSME)
7th Floor, Nirman Bhawan, New Delhi


13/11
FTDO
DES
Meeng

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sterlite Technologies Limited

204-205, 2nd Floor, Enterprise Centre,
Near Hotel Orchid, Nehru Road, Vile Parle (East)
Mumbai - 400099
Maharashtra, INDIA
CIN No.: L31300DN2000PLC000340

Phone: +91-22-61140555
Fax: +91-22-61140599
www.sterlitetechnologies.com

37 S NO 40
25.11.2014
01/80/182/217/04-15

Date : 13.11.2014

To,
Foreign Trade Development officer
Office of DGFT,
Udyog Bhawan ,
New Delhi - 110011

Kind Attn - Mr S . Muthukumar

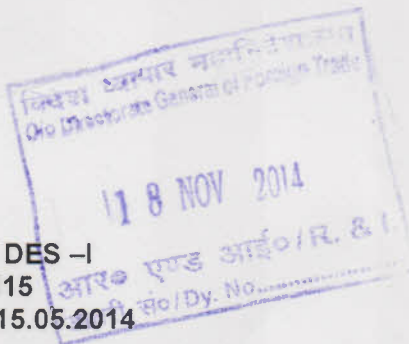
Dear Sir ,

Reg : Fixation of Norms

Ref ; F/No 01/80/050/00318 /AM 15 / DES -I

RA file no 03/95/040/00050 /AM15

Adv Lic No 0310781682 dated 15.05.2014



With Reference to letter dated 12.08.2014 received for explanation / confirmation furnish information as to whether it is a case of Physical exports or Deemed Exports . In case of supply against invalidation letter to an EPCG licence .

In this regard we would like to inform you that we have made export Physically and no supply have been made against invalidation letter to an EPCG licence holder .

In view of above we request you to kindly fix adhoc norms under above stated Advance Licence .

Your early action will be highly appreciated

Thank you,

For Sterlite Technologies Ltd


K.K.Varma
Dy Manager - Exim




PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

 19.11.2014

38

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

Dated : 25.08.2014.

F.No.01/80/50/00 3/2/AM15/DES-I/1282

To ✓

M/s. Sterlite Technologies Ltd.,
Survey No.68/1, Rakholi Village,
Madhuban Dam Road,
Silvassa, Union Territory of Dadra
and Nagar Haveli-396230.

Subject:- Ratification of the Norms in respect of Advance License No.0310781682 dated 15.05.2014
obtained under 4.7 of HBP (Vol. I).

Sir,

Please refer to the subject advance authorization issued to you under Para 4.7 of HBP Vol. I. In this regard you are requested to provide the information as under:-

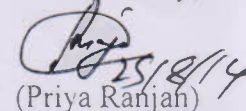
2. It is not clear from the details given in the application as to whether it is a case of Physical Export or Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc. may be furnished.

3. In case the supply is against Invalidation letter of an EPCG license, the following details may be provided:-

- i) A copy of EPCG license
- ii) CIF value of the license.
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
- iv) Custom duty saved amount
- v) Products to be manufactured.
- vi) How EPCG license hold intends to discharge the EO against the EPCG license.

4. The information/reply must be submitted within three weeks from the date of issue of this letter to : Shri Parveen Sharma, DDG Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New Delh, Email:parveen.s@nic.in, Office Tel:23061562/ext.146, Mobile:9871178714.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext. 265

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

भारत सरकार महानिदेशक, विदेश व्यापार DIRECTORATE GENERAL OF FOREIGN TRADE GOVERNMENT OF INDIA
0310781682/203/00 (Cus. No. 0310781682/203/00) EXPORT LICENCE विदेश व्यापार विनियमन FOREIGN TRADE REGULATION 1992 (No. 22 of 1992) and its amendments (D T PARATE, FOREIGN TRADE DEVELOPMENT OFFICER)

लाइसेंस सं.
LICENCE NO.: Advance Authorisation

फाइल सं. AM15
FILE NO.:

सीमा शुल्क प्रयोजन के लिए
CUSTOMS PURPOSES ON

लाइसेंस की श्रेणी :
CATEGORY OF LICENCE

GCA

लाइसेंसिंग अवधि 186, 181, 43
LICENSING PERIOD:

US Dollars 995,562.35

निर्यात अवधि
EXPORT PERIOD:

18 Months

मुद्रा क्षेत्र
CURRENCY AREA: 0300039000 भारतीय मुद्रा
FOB VALUE RS.:

विदेशी मुद्रा
FOREIGN CURRENCY

मानव निर्मित सामानों के लिए
Tradable for Manu

आयातक कोड सं.
IMPORTER - EXPORTER CODE NO:

Bombay Air Cargo (INBOM4)

आयातक की श्रेणी :
CLASS OF IMPORTER

ELECTRONICS

पंजीकरण का पत्तन
PORT OF REGISTRATION Director General of Foreign Trade, Mumbai

निर्यात उत्पाद / अंतिम उत्पाद / निर्यात उत्पाद समूह
EXPORT PRODUCT / END PRODUCT / EXPORT PRODUCT GROUP

(Non Transferable)

द्वारा जारी किया RAKHOLITE TECHNOLOGIES LTD. SURVEY NO. 68/1, RAKHOLI VILLAGE, MADHUBAN DAM ROAD, SILVASSA UNION
REPOSITORY OF DADRA AND NAGAR HAVELI 356230
अन्यथा TRANSFERABLE
अन्यथा TRANSFERABLE

प्रेषक
MESSERS:

को एतद्वारा सामान जिसका स्थान नीचे दिया गया है, के आयात / निर्यात के लिए प्राधिकृत किया जाता है :-
ARE HEREBY AUTHORISED TO IMPORT / EXPORT GOODS THE PARTICULARS OF WHICH ARE GIVEN BELOW:

क्रम सं. SL NO.	वस्तु का नाम NAME OF ITEM	वस्तु कोड ITEM CODE	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY	लागत बीमा भाड़ा / पोत पर्यन्त निःशुल्क मूल्य C.I.F. / FOB VALUE IN रुपये में RS.	विदेशी मुद्रा FOREIGN CURRENCY
IMPORT ITEM DETAILS AS PER ITEM LIST ATTACHED						
Conditions in terms of paragraph 2.2 of HBP.						

1) उद्गम का देश
COUNTRY OF ORIGIN: V1

4) लागत, बीमा भाड़ा / मूल्य (शब्दों में) रुपये:
C.I.F. VALUE (IN WORDS) RUPEES

(शब्दों में) विदेशी मुद्रा
(IN WORDS) FOREIGN CURRENCY

5) पोत लदान की अवधि
PERIOD OF SHIPMENT:

7) कोई अन्य शर्त, यदि लागू हो।
ANY OTHER CONDITION, IF APPLICABLE

31.05.2015

6) सीमा शुल्क की निकासी के उद्देश्य हेतु सीमाकारी कारक
LIMITING FACTOR FOR PURPOSE OF CLEARANCE THROUGH CUSTOMS

3) गंतव्य स्थान
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Both Quantity and Value

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Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

यह लाइसेंस विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 (1992 की संख्या 22) के तहत दिया जाता है और यदि माल के पहुंचने / प्रेषण के समय माल के आयात / निर्यात को प्रभावित करने वाला अन्य कोई निषेध या विनियमन लागू नहीं होगा तो उसका इस लाइसेंस पर कोई प्रभाव नहीं पड़ेगा।
This licence is granted under the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) and its amendments with effect from the date of application of any other prohibition or regulation affecting the Import / Export of the goods which may be in force at the time of their arrival / despatch.
15.05.2014
स्थान PLACE
मोहर SEAL

2A 856347

भारत सरकार महानिदेशक, विदेश व्यापार DIRECTORATE GENERAL OF FOREIGN TRADE GOVERNMENT OF INDIA

0310781682/2/03/00 (Cus. Not. 0310781682/2/03/00) EXPORT / EXPORT LICENCE विदेश व्यापार विनियमन FOREIGN TRADE DEVELOPMENT OFFICER AM15/

लाइसेंस सं.

LICENCE NO.:

Advance Authorisation

फाइल सं. AM15

FILE NO.:

विनियम नियंत्रण प्रति

EXCHANGE CONTROL CO.

लाइसेंस की श्रेणी:
CATEGORY OF LICENCE

GCA

लाइसेंसिंग अवधि:
LICENSING PERIOD

US Dollars 995,562.35

निर्यात अवधि:
EXPORT PERIOD:

18 Months

मुद्रा क्षेत्र
CURRENCY AREA:

0300039000

विदेशी मुद्रा
FOREIGN CURRENCY

निर्यात आगमन अवधि:
EXPORT PERIOD

Manual Export Order (MEO) Trading House (TH)

आयातक - निर्यातक कोड सं.
IMPORTER - EXPORTER CODE NO.:

Bombay Air Cargo (INBOM4)

आयातक की श्रेणी:
CLASS OF IMPORTER

ELECTRONICS

पंजीकरण का पत्ता
PORT OF REGISTRATION

Director General of Foreign Trade, Mumbai

निर्यात उत्पाद / अंतिम उत्पाद / निर्यात उत्पाद समूह
EXPORT PRODUCT / END PRODUCT / EXPORT PRODUCT GROUP

(Non Transferable)

बाय जरी डायरेक्ट लिटे टेक्नोलॉजिज लि. सर्वेय नं. 68/1, बकहोल्लिज, माधुबन दाम रोड, सिलवसा यूनियन
ISSUED BY: DIRECTOR GENERAL OF FOREIGN TRADE, MINISTRY OF COMMERCE & INDUSTRY, NEW DELHI-110002

मेसर्स

को एतद्वारा सामान जिसका व्योरा नीचे दिया गया है, के आयात / निर्यात के लिए प्राधिकृत किया जाता है :-
ARE HEREBY AUTHORISED TO IMPORT / EXPORT GOODS THE PARTICULARS OF WHICH ARE GIVEN BELOW :

क्रम सं. SL NO.	मद का नाम NAME OF ITEM	मद कोड ITEM CODE	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY	लागत वीमा भाड़ा / पोत पर्यन्त निःशुल्क मूल्य C.I.F / FOB VALUE IN रुपये में RS.	विदेशी मुद्रा FOREIGN CURRENCY
IMPORT ITEM DETAILS AS PER ITEM LIST ATTACHED						
Conditions in terms of paragraph 2.2 of HBP.						
PARVEEN SHARMA Dy. Director General Corporate General of Foreign Trade Ministry of Commerce & Industry Indira Bhawan, New Delhi-11						

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udhog Bhawan, New Delhi-11

2A 856347

यह लाइसेंस विदेश व्यापार (विकास और विनियमन) अधिनियम, 1992 (1992 की संख्या 22) के तहत दिया जाता है और यदि माल के पहुंचने / प्रेषण के समय माल के आयात / निर्यात को प्रभावित करने वाला अन्य कोई निषेध या विनियमन लागू नहीं होगा तो उसका इस लाइसेंस पर कोई प्रभाव नहीं पड़ेगा।
This licence is granted under the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) and is valid provided to the application of any other prohibition or regulation affecting the import / Export of the goods which may be in force at the time of their arrival / despatch.
(D T PARVEEN, FOREIGN TRADE DEVELOPMENT OFFICER)
स्थान PLACE 15.05.2014 मोहर SEAL

CONDITION SHEET

Attached Advance Authorisation No : 0310781682 Dated : 15.05.2014 to STERLITE TECHNOLOGIES LTD.

1. The Authorisation holder shall export to or import from any country other than that specified on the Authorisation or paragraph 2.2 of H.B.P.
2. The Authorisation holder shall export/supply the products of quantities and values specified below within a period prescribed under para 4.22 Handbook of Procedure (Vol-I), 2009-14.

Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Current realisation)
1	90011000	83/0- 240 Fibre Optical Fibre Unarmoured Cable [652D MT DC GELFLD P-BT]	344.000	Kilometer	59186181.43	995562.35 US Dollars
				Total	59,186,181.43	995,562.35

3. Foreign Exchange remittance against this authorisation shall be governed by the instructions issued by the Reserve Bank of India from time to time.
4. The Export obligation shall be fulfilled by the authorisation holder as per the terms and conditions specified in the Foreign Trade Policy 2009-14 Handbook of Procedures Vol-I, 2009-14 and other guidelines issued by the Director General of Foreign Trade from time to time.
5. The Authorisation holder shall deliver or cause to deliver to this office within 2 months from the date of expiry of the export obligation period : above, documents as prescribed under Para 4.25 of Handbook Vol-I, 2009-14 as amended from time to time as evidence of fulfilment of export obligation imposed on this authorisation. Failure to fulfilment the export obligation in the manner as prescribed in the Handbook of Procedures VI, 2009-14 shall attract penal proceedings under the provisions of Foreign Trade (Development & Regulation) Act 1992 and as per provisions of Para 4.28 of the Handbook of Procedures VI, 2009-14 as amended from time to time.
6. The exempt goods imported against this authorisation shall only be utilised in accordance with the provisions of paragraph 4.1.5 of the Foreign Trade Policy 2009-14 and other provisions and the relevant Customs Notification as amended from time to time.
7. The authorisation holder shall abide by the instructions contained in paragraph 4.7A.3 or 4.30 as the case may be, of the H.B.P. VI, 2009-14 for maintenance of a true and proper account of consumption and utilisation of inputs and furnish returns to the concerned Regional Authority as per the provisions of FTP and the procedure laid thereunder.
8. Wherever, the input item list contains Acetic Anhydride, Ephedrine, and Pseudo-ephedrine, the authorisation holder shall be required to obtain : from the Narcotic Commissioner of India, Central Bureau of Narcotic, Gwalior before effecting such imports.
9. Import of Scraps/Metal Scraps shall be subject to the conditions of the relevant licensing notes under relevant Chapters of ITC(HS) Classification Import of Chemical falling under Montreal Protocol and Schedule II of the Chemical Weapons Convention of the UN shall be subject to the conditions specified thereunder and as appearing in the ITC(HS) classifications.
10. The authorisation holder to comply with the provisions of para 4.5 and para 4.16 of Handbook of Procedures VI, 2009-14, as amended from time to time, with regard to transfer of any material from one unit of the authorisation holder to any other unit of the authorisation holder included in the IEC the supporting manufacturer/jobber.
11. Import and Export of items Prohibited/Restricted/Reserved for State Trading Enterprises shall be governed by the provisions contained in para 4.1.13 of Foreign Trade Policy 2009-14.
12. All conditions of the Foreign Trade Policy and Procedures and ITC(HS) Classification Book as amended shall be applicable unless specifically dispensed with against this authorisation. That for any item/product restricted under Schedule 2 of ITC(HS), the exporter would be required to take a separate export licence.
13. The Advance Authorisation holder shall execute BG/LUT with Customs Authority, as per the procedure prescribed by them before effecting : However, for domestic procurement of input, BG/LUT shall be executed with the concerned regional Authority in the manners specified in paragraph the H.B.P Vol-I, 2009-14.
14. Factory Address(es) of the Authorisation holder and/or the Supporting Manufacturer where the goods imported shall be processed:
Name and Address of the Supporting Manufacturer /factory / premises / Project site(s) : Not Available
15. Name and Address (es) of the Co-Authorisation holder in terms of Para 4.16 of Handbook of Procedures VI, 2009-14:
Name and Address of the Co-Licensee : Not Available
16. Authorisation holder willing to take the finished components imported and Advance Authorisation scheme, directly from the port to the site of recipient of deemed export supply (Project Authority) shall follow the procedure laid down by DOR in this regard. For availing the facility, name of components and the address of the site where the said components are to be supplied, should indicated in the Advance Authorisation issued by Regional Authority concerned.
17. No drawback shall be available for any duty paid material whether imported or indigenous unless such item(s) is/are endorsed on the authorisation RA in terms of para 4.1.14 of the FTP.

Date:15.05.2014
Place:Mumbai

D T PARATE
Foreign Trade Development Officer

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



DES Import Item List *41*

ITEM LIST TO DES LICENCE NO
ISSUED TO
FILE NUMBER

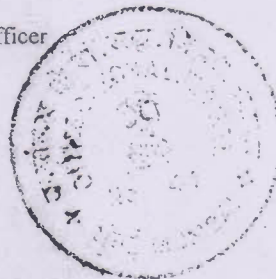
0310781682 Dated:15.05.2014
STERLITE TECHNOLOGIES LTD.
03/95/040/00050/AM15/

THE IMPORT OF FOLLOWING ITEMS

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)
1	90011000	Single Mode Optical Fibre	86011.000	Kilometer		
2	39079920	Polybutylene Terephthalate (PBT)	15169.020	K.G		
3	32151990	Colouring Ink U.V.	660.480	K.G		
4	38243000	Thixotropic Jelly Compound	5886.528	K.G		
5	56039400	Water Blocking Tape	15480.000	Sq. meter		
6	39012000	High Density Polyethylene (HDPE)	24227.920	K.G		
7	85449999	INSULATED COPPER WIRE	354.320	Kilometer		
8	56039400	Water Swellable Yarn	464.400	K.G		
9	54049090	Water Blocking Rib Cord/Aramid Rib Cord	174.064	K.G		
10	39209490	Hot Foil Marking Tape	481.600	Kilometer		
11	44151000	Cable Drums	43.000	Number		
				Total	47,832,604.96	791,275.47

Date:15.05.2014
Place:Mumbai

Parat
D T PARATE
Foreign Trade Development Officer



Parveen
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

42-

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL FOREIGN TRADE,
NEW C.G.O.BLDG, NEW MARINE LINES, CHURCHGATE, MUMBAI.400020.

F.NO. 03/95/40/50 /AM. 15

Dated: 15/5/2014

To,
Norm Committee,
O/o. The Directorate General of Foreign Trade,
Udyog Bhavan, Maulana Azad Road,
New Delhi. - 110 011.

Kind Attn:

Shri Parveen Sharma

Dy. DGFT, NC

T

Sub: Fixation of Adhoc Norms against Export of

Sir,

In terms of Para 4.7 of Hand Book 2009-2014, I am forwarding herewith five sets of applicant of M/s. Steelite Technologies Pvt Ltd, Dadra & Nagar Haveli, submitted to this office for fixation of Ad-hoc/Standard Input Norms for the product as per application.

The licence has been issued with AU condition against the undertaking given by the application under Para 4.7 of Hand Book 2009-2014. A copy of the same is enclosed herewith.

The applicant's e-mail address is _____

Yours faithfully,

sd/-

(D.T.PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDL. DIRECTOR GENERAL OF FOREIGN TRADE.

Copy forwarded to M/s. Steelite Technologies Ltd
for information. Dadra & Nagar Haveli - 3962

The licence issued is subject to final adjustment as per ALC Norms to be received from DGFT, New Delhi.

(D.T.PARATE)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDL. DIRECTOR GENERAL OF FOREIGN TRADE

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sterlite Technologies Limited

204-205, 2nd Floor, Enterprise Centre,
Near Hotel Orchid, Nehru Road, Vile Parle (East)
Mumbai - 400099
Maharashtra, INDIA
CIN No.: L31300DN2000PLC000340

Phone: +91-22-61140555
Fax: +91-22-61140599
www.sterlitetechnologies.com

42

SN 41

01.11.2014

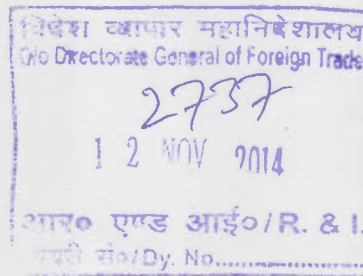
Date : 03.11.2014

To,
Dy Director of Foreign Trade ,
Office of DGFT,
Udyog Bhawan ,
New Delhi - 110011

Kind Attn - Mr K.C. Raju

Dear Sir ,

2348
11/11/14



Reg : Fixation of Norms
Ref ; F/No 01/80/050/00318 /AM 15 / DES -I
RA file no 03/95/040/00151/AM15
Adv Lic No 0310783041 dated 27.05.14

With Reference to letter dated 25.08.2014 received for explanation / confirmation furnish information as to whether it is a case of Physical exports or Deemed Exports . In case of supply against invalidation letter to an EPCG licence .

In this regard we would like to inform you that we have made export Physically and no supply have been made against invalidation letter to an EPCG licence .

In view of above we request you to kindly fix adhoc norms under above stated Advance Licence .

Your early action will be highly appreciated

Thank you,

For Sterlite Technologies Ltd

K.K.Varma
Dy Manager - Exim

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

- 44-

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No. 17(22)/2014-IPHW

दिनांक

Date 20.14.....

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310783041 dated 27.5.2014 for export of "Fibre Optical Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

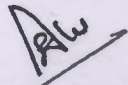
2. You are requested to provide following details to enable us to process the case further:-

- i) Quantity of import product required to manufacture per unit of export product for each export item separately.
- ii) Wastage claimed in manufacturing process and justification thereof
- iii) Detailed calculation steps in excel sheet.
- iv) Technical details, drawing of export product

3. You may depute suitable technical representative for discussion with prior appointment.

Yours faithfully


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan w.r.t. DGFT I. D. No.01/80/50/00318/AM15/DES-1/760 dated 25.8.2014
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

45

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

Dated : 25.08.2014.

F.No.01/80/50/00378/AM15/DES-I/277

To

M/s. Sterlite Technologies Ltd.,
Survey No.68/1, Rakholi Village,
Madhuban Dam Road,
Silvassa, Union Territory of Dadra
and Nagar Haveli-396230.

Subject:- Ratification of the Norms in respect of Advance License No.0310783041 dated 27.05.2014
obtained under 4.7 of HBP (Vol. I).

Sir,

Please refer to the subject advance authorization issued to you under Para 4.7 of HBP Vol. I. In this regard you are requested to provide the information as under:-

2. It is not clear from the details given in the application as to whether it is a case of Physical Export or Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc. may be furnished.

3. In case the supply is against Invalidation letter of an EPCG license, the following details may be provided:-

- i) A copy of EPCG license
- ii) CIF value of the license.
- iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
- iv) Custom duty saved amount
- v) Products to be manufactured.
- vi) How EPCG license hold intends to discharge the EO against the EPCG license.

4. The information/reply must be submitted within three weeks from the date of issue of this letter to : Shri Parveen Sharma, DDG Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New Delh, Email:parveen.s@nic.in, Office **Tel:23061562/ext.146**, Mobile:9871178714.

Yours faithfully,


(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext. 265


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

भारत सरकार, महानिदेशक, विदेश व्यापार DIRECTORATE GENERAL OF FOREIGN TRADE, 6/6, CHANDAN NAGAR, NEW DELHI

0310783041/2/03/00 (Cus. No. 09612009)

आयात / निर्यात लाइसेंस IMPORT / EXPORT LICENCE

विदेश व्यापार विनियमन FOREIGN TRADE REGULATION

लाइसेंस नं.: Advance Authorisation

फाइल नं.: AM15

LICENCE NO.:

GCA

लाइसेंसिंग अवधि: 95,457,810.00

US Dollars 1,594,950.88

निर्यात अवधि

CUSTOMS PURPOSES ONLY 18 Months

CATEGORY OF LICENCE

GCA

लाइसेंसिंग अवधि: 95,457,810.00

US Dollars 1,594,950.88

निर्यात अवधि

CUSTOMS PURPOSES ONLY 18 Months

मुद्रा क्षेत्र

0300039000

रुहती माड़े रहित मूल्य:

विदेशी मुद्रा

Manual Exporter Trade Obligation Period

आयातक - निर्यातक कोड नं.:

Nhava Sheva Sea (INNSA1)

आयातक की श्रेणी:

ELECTRONICS

पोर्ट ऑफ रजिस्ट्रेशन: Director General of Foreign Trade, Mumbai

निर्यात उत्पाद / अंतिम उत्पाद / निर्यात उत्पाद समूह

(Non Transferable)

STERILITE TECHNOLOGIES LTD. SURVEY NO. 68/1, RAKHOLI VILLAGE, MADHUBAN DAM ROAD, SILVASSA UNION

मेसर्स:

ARE HEREBY AUTHORISED TO IMPORT / EXPORT GOODS THE PARTICULARS OF WHICH ARE GIVEN BELOW :

क्र.सं. SL NO.	मद का नाम NAME OF ITEM	मद कोड ITEM CODE	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY	लागत बीमा भाड़ा / पोत पोर्ट निर्यात मूल्य C.I.F. / FOB VALUE IN रुपये में RS.	विदेशी मुद्रा FOREIGN CURRENCY
1)	उत्पन्न का देश COUNTRY OF ORIGIN:	2)	जिस देश से माल भेजा गया: COUNTRY FROM WHICH THE GOODS ARE SENT:	3)	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY
4)	लागत, बीमा भाड़ा / मूल्य (शब्दों में) रुपये C.I.F. VALUE (IN WORDS) RUPEES (शब्दों में) विदेशी मुद्रा (IN WORDS) FOREIGN CURRENCY	5)	सीमा शुल्क की निकासी के उद्देश्य हेतु सीमाकारी कारक LIMITING FACTOR FOR PURPOSE OF CLEARANCE THROUGH CUSTOMS:	6)	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY
7)	योंत लदान की अवधि PERIOD OF SHIPMENT:	8)	कोई अन्य शर्त, यदि लागू हो। ANY OTHER CONDITION, IF APPLICABLE:	9)	माप की इकाई UNIT OF MEASUREMENT	मात्रा QUANTITY

स्थान PLACE

मोहर SEAL

2A 8566374

1) जब तक अन्यथा निर्दिष्ट न किया जाए, यह लाइसेंस इसमें शामिल माल और आयातक की श्रेणी से संबंधित शर्तों को निर्यात - आयात नीति और प्रक्रिया पुस्तक में दी गई हो अथवा लाइसेंस जारी होने की तिथि सहित किए जाने वाले

प्रशोधनों के अधीन होगा।

2) यह लाइसेंस लाइसेंस की जारी करने की तारीख के साथ सहित यह संशोधित विदेश व्यापार (विनियमन) अधिनियम 1993 की धारा - 6 में निहित शर्तों के अधीन होगा।

This licence shall be subject to the conditions contained in Clause 6 of the Foreign Trade (Regulation) Rules, 1993 as amended up to and including the date of issue of the licence.

V.L. TAMBANKAR
A.O.A.C.A.O.

LET-1754/14
11/08/14

पोत लदान के समय भरा जाए
TO BE FILLED AT THE TIME OF SHIPMENT

USD: 1330413.20/-
USD: 95682.30/-

पोत परिवहन बिल सं. SHIPPING BILL NO. AND DATE	पोत का नाम NAME OF VESSEL 333 NAME OF VESSEL 333 NAME OF VESSEL	विल भरा गया HAS BEEN FILED	QUANTITY ACTUALLY SHIPPED मात्रा	शेष BALANCE	लिपिक या सहायक CLERK OR. ASSTT.	मंजूरकर्ता अधिकारी PASSING OFFICER
031038304/						

TO BE FILLED IN BY THE BANKER

राजेश पुत्रासी की तारीख RAJESH PUTRASAI मुख्य निरूपक APPROVER भारतीय सीमा शुल्क INDIAN CUSTOMS	पारदर्शक TRANSACTION PARTICULARS OF TRANSACTION	खोले गए साख - पत्र या साख - पत्र और शेष के अन्तर्गत प्रदत्त न किए गए बिलों के बराबर रुपया RUPEE EQUIVALENT OF L/C OPENED OR OF BILL PAID NOT UNDER L/C AND BALANCE	शेष तथा वास्तविक भुगतान के बराबर रुपए RUPEE EQUIVALENT OF ACTUAL REMITTANCE AND BALANCE	बैंक की मोहर तथा हस्ताक्षर BANK'S STAMP AND SIGNATURE
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DES Import Item List

ITEM LIST O DES LICENCE NO
ISSUED TO
FILE NUMBER

: 0310783041 Dated:27.05.2014
: STERLITE TECHNOLOGIES LTD.
: 03/95/040/00151/AM15/

THE IMPORT OF FOLLOWING ITEMS

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)
1	90011000	Single Mode Optical Fibre	143862.000	Kilometer		
2	39079920	Polybutylene Terphthalate (PBT)	25372.000	K.G		
3	32151990	Colouring Ink U.V.	1104.000	K.G		
4	38243000	Thixotropic Jelly Compound	9846.000	K.G		
5	56039400	Water Blocking Tape	22500.000	Sq. meter		
6	39012000	High Density Polyethylene (HDPE)	30315.000	K.G		
7	54049090	Aramid Yarn/Aramid Filament Yarn	725.000	K.G		
8	56039400	Water Swellable Yarn	675.000	K.G		
9	54049090	Water Blocking Rib Cord/Aramid Rib Cord	255.000	K.G		
10	39209490	Hot Foil Marking Tape White/Black.	525.000	Kilometer		
11	44151000	Cable Drums	63.000	Number		
				Total	80,955,643.08	1,330,413.20

Date:27.05.2014
Place:Mumbai

DT PARATE
Foreign Trade Development Officer

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

CONDITION SHEET

Attached Advance Authorisation No : 0310783041 Dated : 27.05.2014 to STERLITE TECHNOLOGIES LTD.

- The Authorisation holder shall export to or import from any country other than that specified on the Authorisation or paragraph 2.2 of H.B.P. VI.
- The Authorisation holder shall export/supply the products of quantities and values specified below within a period prescribed under para 4.22 of the Handbook of Procedure (Vol-I), 2009-14.

Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	90011000	83/0- 276 Fibre Optical Fibre Unarmoured Cable	500.000	Kilometer	95457810.00	1594950.88 US Dollars
				Total	95,457,810.00	1,594,950.88

- Foreign Exchange remittance against this authorisation shall be governed by the instructions issued by the Reserve Bank of India from time to time.
- The Export obligation shall be fulfilled by the authorisation holder as per the terms and conditions specified in the Foreign Trade Policy 2009-14 and Handbook of Procedures Vol-I, 2009-14 and other guidelines issued by the Director General of Foreign Trade from time to time.
- The Authorisation holder shall deliver or cause to deliver to this office within 2 months from the date of expiry of the export obligation period stated above, documents as prescribed under Para 4.25 of Handbook Vol-I, 2009-14 as amended from time to time as evidence of fulfilment of export obligation imposed on this authorisation. Failure to fulfilment the export obligation in the manner as prescribed in the Handbook of Procedures VI, 2009-14 shall attract penal proceedings under the provisions of Foreign Trade (Development & Regulation) Act 1992 and as per provisions of Para 4.28 of the Handbook of Procedures VI, 2009-14 as amended from time to time.
- The exempt goods imported against this authorisation shall only be utilised in accordance with the provisions of paragraph 4.1.5 of the Foreign Trade Policy 2009-14 and other provisions and the relevant Customs Notification as amended from time to time.
- The authorisation holder shall abide by the instructions contained in paragraph 4.7A.3 or 4.30 as the case may be, of the H.B.P. VI, 2009-14 for maintenance of a true and proper account of consumption and utilisation of inputs and furnish returns to the concerned Regional Authority as per the provisions of FTP and the procedure laid thereunder.
- Wherever, the input item list contains Acetic Anhydride, Ephedrine, and Pseudo-ephedrine, the authorisation holder shall be required to obtain an NO from the Narcotic Commissioner of India, Central Bureau of Narcotic, Gwalior before effecting such imports.
- Import of Scraps/Metal Scraps shall be subject to the conditions of the relevant licensing notes under relevant Chapters of ITC(HS) Classification Book. Import of Chemical falling under Montreal Protocol and Schedule II of the Chemical Weapons Convention of the UN shall be subject to the conditions specified thereunder and as appearing in the ITC(HS) classifications.
- The authorisation holder to comply with the provisions of para 4.5 and para 4.16 of Handbook of Procedures VI, 2009-14, as amended from time to time, with regard to transfer of any material from one unit of the authorisation holder to any other unit of the authorisation holder included in the IEC or to the supporting manufacturer/jobber.
- Import and Export of items Prohibited/Restricted/Reserved for State Trading Enterprises shall be governed by the provisions contained in paragraph 4.1.13 of Foreign Trade Policy 2009-14.
- All conditions of the Foreign Trade Policy and Procedures and ITC(HS) Classification Book as amended shall be applicable unless specifically dispensed with against this authorisation. That for any item/product restricted under Schedule 2 of ITC(HS), the exporter would be required to take a separate export licence.
- The Advance Authorisation holder shall execute BG/LUT with Customs Authority, as per the procedure prescribed by them before effecting import. However, for domestic procurement of input, BG/LUT shall be executed with the concerned regional Authority in the manners specified in paragraph 2.20 of the H.B.P Vol-I, 2009-14.
- Factory Address(es) of the Authorisation holder and/or the Supporting Manufacturer where the goods imported shall be processed:

Name and Address of the Supporting Manufacturer /factory / premises / Project site(s)

Sl.No.	Name	Address	Type of Unit	Reg. No.	Date	Address of the jurisdictional Central Excise Authority
1	FACTORY ADD : STERLITE TECHNOLOGIES LTD	Survey No 68/1, Madhuban Dam Road, Vilalge-Rakholi, Silvassa UT OF Dadra Nagar Havelo	IEM	4915SIAIMO2004	23.10.2007	LARGE TAX PAYER UNIT, MUMBAI

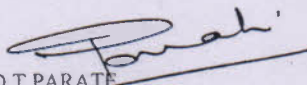
- Name and Address (es) of the Co-Authorisation holder in terms of Para 4.16 of Handbook of Procedures VI, 2009-14:

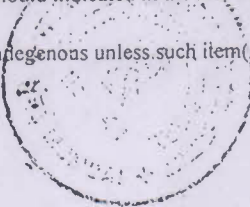
Name and Address of the Co-Licensee : Not Available

- Authorisation holder willing to take the finished components imported and Advance Authorisation scheme, directly from the port to the site of the recipient of deemed export supply (Project Authority) shall follow the procedure laid down by DOR in this regard. For availing the facility, name of such components and the address of the site where the said components are to be supplied, should indicated in the Advance Authorisation issued by Regional Authority concerned.

- No drawback shall be available for any duty paid material whether imported or indigenous unless such item(s) is/are endorsed on the authorisation by RA in terms of para 4.1.14 of the FTP.

Date:27.05.2014
Place:Mumbai


D T PARATE
Foreign Trade Development Officer


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

50

Serial 51
25/11/2014

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

W/C
DIPP

Subject: Advance Authorisation No. 0510389203 dated 30-06-2014 – M/s. Kamal Rubber Plast Industries Pvt. Ltd., Delhi

Ref: DGFT U.O. No. 01/80/50/262/AM 15/DES-I

The case has been examined and based on the technical information submitted by the firm and advance authorization approved earlier for some of the similar items, the following norms is recommended :-

Export Items

S.No.	Description of item	Quantity (numbers/ Kgs)
1	Seal Ring Part No.2310031201 Seal Ring made with Synthetic Rubber (Fluoro Elastomer Brand)	6,00,00.00 / 1524.0 Kg
2	Seal Ring Part No.2306331271 Seal Part made with Synthetic Rubber (Fluoro Elastomer Brand)	6,00,00.00 / 540.0 Kg
3	O Ring Part No.2303532211 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	15,00,00.00 / 690.0 Kg
4	O Ring Part No.2308232101 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,000.00 / 90.0 Kg
5	O Ring Part No.2332032121 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,00.00 / 123.6 Kg
6	O Ring Part No.2340032101 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	24,00.00 / 116.4 Kg
7	Gasket Part No.2326033131 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	20,00.00 / 93.2 Kg
8	Seal Ring Part No.2335533102 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	40,00.00 / 400.0 Kg
9	Seal Ring Part No.2327433102 Rubber Part made with Synthetic Rubber (Fluoro Elastomer Brand)	35,00.00 / 248.5 Kg

Import item:

Sl. No.	Item Description	Quantity Recommended
1	Synthetic Rubber (Fluoro Elastomer Brand)	3085.006 Kgs

6/9/2014
30/11/2014

(Nand Lal)
Sr. Development Officer
29-10-2014

Shri Priya Ranjan, FTDO, DGFT

No. 7/246/14 - TSW dt. 30/10/14

Copy to : Shri S.K. Jain, D.O., DIPP

30/10/14
Sh. BS

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

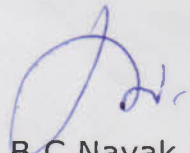
(51) SN 55
25.11.2014

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Takraf India Pvt Ltd for ratification of norms of AA no -0410158938 dt 07-07-14

DES-I, DGFT may kindly refer to above mentioned request of M/s Takraf India Pvt Ltd. The firm has submitted reply vide their letter of dated 28-10-14. The reply is incomplete. It has not given the required calculation sought by this Office. The firm has proposed to import 53 items & all the items are raw material. The firm has only enclosed the information which it had submitted earlier during application. The firm may be asked to submit the calculation of requirement of each raw material separately supported by the dimensional drawing of the components made from the raw material. It may give calculation for at least 75% of the weight of each raw material.

The above issues with approval of IA(KKT)


B.C. Nayak
Development Officer
18-11-14

DGFT (FTDO , DES-I)

Deptt. of HI, UO No 3/121/14-TSW(B) 346 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(3)
Recd at 1230 pm
On 25.11.2014
25.11.14
Soni

D/L issued (52)

S.No. 62
24/10/14
2725 11/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Daewon India for ratification of norms of AA no 0410158960 dt 10-07-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Daewon India. It is observed that the firm has requested for ratification of norms for similar AA in case of AA no 0410140372 dt 11-10-12 with 0.7 % wastage where as in the present case the wastage is 23.5 %. The firm may be asked to clarify the difference.

The above issues with the approval of IA(KKT).



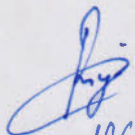
B.C.Nayak
Development Officer
13-10-14

DGFT (FTDO , DES- I

Deptt. of HI, UO No 3(96)/12-TSW(B)

dated

576/2014
1774/2014


17/12/14
J. Meena



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

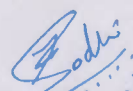
Subject: Ratification of Adhoc Input output norms against advance authorization no 3110064547 dated 11.07.2014 in respect of M/s GL&V India Pvt Ltd.

DGFT has forwarded application vide ID note no 01/80/50/289/AM15/DES-I/782 dated 25.08.14 for ratification of adhoc input output norms.

It is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- a. Weight of each export product.
- b. Blank size and weight of blank of S.no 1 of import product for each type of export product.
- c. Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- d. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.


(KSSodhi)
Asst Dir (ME)

Sh Priya Ranjan, FTDO, DGFT Udhog Bhawan New Delhi
O/o the DC(MSME) UO Note no 30(155)/14-ME dated 10.11.2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



54

Sl. No. 65
dt 25-11-14

November 17, 2014

To,
Mr. S Muthukumar,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
DES – I Section Udyog Bhavan, New Delhi – 110 001.

File No. – 01/80/050/00289/AM15/DES.I/289 Dated 25.08.2014.

Sub:Ratification of norms of Adv. Authorization No 3110064547 dt. 11.07.14

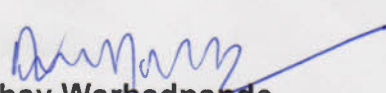
Dear Sir,

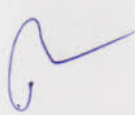
With reference to above subject, this is case of physical export against the purchase order received from GL&V Canada Inc (Pulp & Paper) Canada.

We request you to kindly grant the norms for advance license. If you require any more information, please inform us.

Thanking you,

Yours faithfully,
For GL&V India Pvt. Ltd.


Abhay Warhadpande
Managing Director


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


GL&V India Pvt. Ltd.

GL&V House, Plot No. 2C, Survey No. 162/4A-5A, off D.P. Road, Aundh, Pune - 411 007, (INDIA)
Tel. : +91-20-25800000 Fax : +91-20-25800213 E-Mail : info.pune@glv.com
www.glv.com



SS
w/c SN 67
25.11.2014

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/11/2014 - Case No. 16/12/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510389675 dated 14.07.2014)

Advance Authorisation may be ratified as under:

1. Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	80000	62720
2	Condensor Coil BSH Cond.7.00 mm	60000	89760
3	Cond./Evap. Coil IR ES-100	1624	7652
4	Cond./Evap. Coil IR ES-200	20000	127400
5	Cond./Evap. Coil IR ES-300	7000	59850
6	Cond./Evap. Coil IR ES-500	3000	49260

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.01 Kgs./Kg. content in the export products.
6. Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 to 6 above.
7. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 6 may be allowed upto 1 % of FOB value of export products at Sl. No. 3 to 6 above.
9. Quantities of import items at Sl. No. 7 & 8 may be allowed on net to net basis with accountability clause.
10. Import item at Sl. No. 9 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175.

Norms committee may take a view

25/11/14
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/68 dated 25/11/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W/C 51070
25.11.2014
(56)

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/11/2014 - Case No. 12/12/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510389766 dated 17.07.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of 71.4 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.043 Kgs./Kg. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs./Kg. content in the export product as claimed by the firm.
5. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 300 Kgs each.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as 650 Kgs & 607 Kgs. respectively.
7. Quantities of import items at Sl. No. 7 & 8 may be allowed as applied for i.e. 623 Kgs each.

Norms committee may take a view

✓ 25/11/14

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/70 dated 25/11/2014

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25.11.14

Meera



01/80/162/197/AM-76

SN73

25.11.2014

xytel

(AN ISO 9001:2008 COMPANY)

52

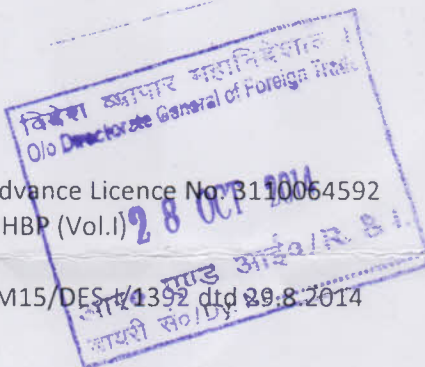
Ref.: XYPL/2014-15
Date :- 15.10.2014

To,
office of Directorate General of Foreign Trade (DGFT),
DES-I, Section Room No. 404, 4th Floor,
Udyog Bhavan, New Delhi – 110011

Kind Attn.: Mr. Priya Ranjan
Foreign Trade Development Officer

Subject : Request for fixation of Norms in respect of Advance Licence No. 3110064592
Dated 23.7.2014 obtained under Para 4.7 of HBP (Vol.I)

Ref.: Your letter No. File No. 01/80/050/00313/AM15/DES-I/1392 dtd 29.8.2014



Respected Sir,

In response to your above letter dated 29.08.2014, regarding fixation of Norms in respect of our Advance Licence No. 3110064592 Dt. 23.07.2014, we wish to inform you that, we had obtained this license for physical exports and not for deemed exports.

Also we confirm you that we will fulfill our obligation by considering physical exports only.

This is for your reference and information purpose.

Thanking You,

Yours faithfully
For Xytel India Pvt Ltd.

✓
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



Authorised Signatory

30/10/14
Dr. Saini

Premier Pilot Plant People

Department of Industrial Policy & Promotion
(TSW)

w/c

58

S.N. 74

25/11/2014

NC Meeting dated 25/11/2014- Case No.25/12/80 (M/s MVS Engineering Limited)
(Advance Authorization No. 0510389934 dated 24.07.2014)

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

Norms Committee may take a view

25/11/14

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/74 dated 25/11/2014

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25/11/14

BS.

(59) MC SNO 75
Ministry of Heavy Industries & Public Enterprises 25.11.2014
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110064603 dt 24-07-14.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information submitted this Office recommends the following.

Export

Waste heat recovery equipment, 261 TPH, 68 BAR, TEMP 500 $\pm$ 5 Degree celcius - 3 numbers. The total Export weight 322.258 MT & the same may be incorporated in the license.

Import

Item no	Recommendation
1 to 6	As per SION C-1647 or as applied for whichever lower.
7 to 9	Components, Under GN-4.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
15-09-14

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(51)/14-TSW(B)

dated 25/9/14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

26/9/14
प्रिया रजनी

Sh. Sauri

GO
SNO 75
DT-25-11-2014

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE
OFFICE OF THE JOINT DIRECTOR GENERAL OF FOREIGN TRADE,
C BLOCKS, PMT COMMERCIAL COMPLEX, SHANKARSHETH ROAD
SWARGATE, PUNE 411 037.

File No, 31/21/40/00111/AM10

Dt 12.5.2014

To,

THE DIRECTOR GENERAL OF FOREIGN TRADE,
UDYOG BHAVAN, MAULANA AZAD ROAD,
NEW DELHI.

Kind attn. Shri Parveen Sharma, Dy. DGFT (NC-1)
Subject: Regarding Ratification of Norms.

Sir,

M/s. Thermax Ltd., Pune has applied for Advance Authorisation No. 3110064601 dt. 24.7.2014 for Rs. 241437579/- under para 4.7 case was referred to you of fixation of Norms Committee vide let dt. 28.7.2014. Alongwith set of application Subsequently firm has approach this office for amendment of description & Qty. of Import item sr. NO, 1, 2 & 4 as per firms request necessary amendment was made vide Add. Sheet No. 1 dt. 1.10.2014 I am forwarding herewith copy of revised appln set & Amendment Sheet NO. 1 enclosed herewith.

Encl: One set of application a/w. copy of licence & Amendment Sheet No. 1

Yours Faithfully,

(R.R. BORIKAR)

Foreign Trade Development Officer,
For Jt. Director General Of foreign Trade.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

4/16/2014
21/10
FTDO
DESI

21/10/14
Jh. Saini

61

PROFORMA FOR SALC CASES UNDER PARA 4.7
OF H.B OF PROCEDURES 2009-2014

75
28/8

TO,

SHRI PARVEEN SHARMA , DY. DGFT(DES-1) (NC-1)
O/o D.G.F.T.
New Delhi.

SUB: APPLN. SETS FOR LICENSES ISSUED UNDER PARA 4.7(NO-NORMS) OF H.B.P.2009-14

Sir,

I am forwarding herewith 2 sets of Appln. for which authorizations are issued under para 4.7. of H.B.P. 2009-14. as per details given below:-

1.NAME OF THE PORT OFFICE : JT.DIRECTOR GENERAL OF FOREIGN TRADE, PUNE

2.FILE NO. : 31/83/40/89/AM15

3.NAME OF THE FIRM : M/s THERMAX LTD

4. 1) NAME OF IMPORT PRODUCT : AS PER LIST ATTACHED.

2) NAME OF EXPORT PRODUCT : AS PER CONDITION SHEET ATTACHED

5 . EXPORT PRODUCT GROUP : ENGINEERING PRODUCTS

6. DATE OF RECEIPT OF APPLN.IN PORT OFFICE : 21.07.014

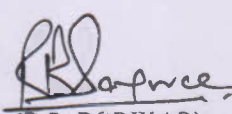
7.DATE OF ISSUE OF LICENCE : 24.07.2014

8.DATE OF DESPATCH OF COPIES OF APPLN. AND LICENCE TO HQRS. : 28.07.2014

9.DETAILED SUITABLE NORMS IF AVAILABLE : --

10.E-MAIL ADDRES OF FIRM : jgeorge@thermaxindia.com

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(R.R. BORIKAR)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR JT.DIRECTOR GENERAL OF FOREIGN TRADE
RISHIKESH SONAWANE
ASSTT. DGFT

(62)

Office of Jt. Director General of Foreign Trade
C Block, PMT Commercial Complex PB No.1623 Pune -411042

LICENCE AMENDMENT SHEET

Amendment Sheet No :1
Attached to Licence No :3110064601
File No :31/83/040/00089/AM15/ Dated : 24.07.2014
Issued By :Office of Jt. Director General of Foreign Trade,Pune
Issued To :

THERMAX LTD.,

D-13 MIDC

PIMPRI CHINCHWAD IND ESTATE*CHINCHW

PUNE ,MAHARASHTRA

411019

9/19/12
H/X H/D

Import Item (s) Details

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)	Amendment Type
1	73044900	Carbon Seel Seamless Tubes. ((In Material Sepcification SA210 / A 210 Gr. A1, SA210M / A210M Gr. A1, OD Ranges from 20 TO 102 mm. Thickness Ranges from 3 to 10 mm. (152890.11 Mtrs. = 843030.05Kgs.))	152890.110	Meter	64,172,179.00	1,069,536.32	Modified
2	73045130	Alloy Steel Seamless Tubes. ((In Material Specification SA213M / A 213M Gr. T22/T11/T91, SA213 / A213 Gr. T22/T11/T91OD Ranges from 25 TO 77 mm. Thickness Ranges from 3 to 10 mm. (63285.95 Mtrs. = 392829.07 Kgs.))	63285.950	Meter	64,586,285.00	1,076,438.08	Modified
4	73045130	Alloy Steel Seamless Pipes. ((In Material Specificaion SA335 P22, P11, P91/A 335, P22, P11, P91 OD RANGES FROM 2 TO 610 MM OD, Thickness Rangs from 2 to 75 mm. (98.5 Mtrs. = 39550.67 Kgs.))	98.500	Meter	7,010,064.00	116,834.40	Modified

Export wise Import Item Details

Sl.No	Export Sl.No	Import Sl.No	Qty	UOM	CIF In Rs	CIF In(Foreign Currency)	Amendment Type
1	1	1	152890.110	Meter	64172179.00	1069536.32/US Dollars	Modified
2	1	2	63285.950	Meter	64586285.00	1076438.08/US Dollars	Modified
			Total		128,758,464.00	2,145,974.40	

(Issued from File Number :31/87/160/00652/AM15/ dated 19.09.2014)

Date:01.10.2014
Place:Pune

B.S.Mohantla
Foreign Trade Development Officer

आर. आर. बोरीकर
वि. अ.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



भारत सरकार/Government of India
वाणिज्य एवं उद्योग मंत्रालय/Ministry of Commerce and Industry
संयुक्त महानिदेशक विदेश व्यापार का कार्यालय
Office of Jt. Director General of Foreign Trade
पुणे /Pune

प्राधिकार अग्रेषण पत्र /Authorisation Forwarding Letter

सेवा में/To,

मैसर्स/ M/s.THERMAX LTD.,
D-13 MIDC
PIMPRI CHINCHWAD IND ESTATE*CHINCHW
PUNE ,MAHARASHTRA
411019

विषय/Sub: प्राधिकार पत्रप्रदान करना/ Grant of Authorisation (Advance Authorisation)

महोदय/महोदया/Sir/Madam,

अनुरोध है कि निम्नलिखित द्योनों सहित प्राधिकार पत्रकी पावती भेजे:-

You are requested to acknowledge the receipt of Authorisation with following details:

स्कीम /Scheme:Advance Authorisation

लाईसेंस/प्राधिकार पत्र सं. /Authorisation No: 3110064601Dated : 24.07.2014

लाईसेंस/प्राधिकार पत्र के प्रचालन में आने वाली किसी भी कठिनाई से बचने के लिए कृपया यह जाँच लें कि इसमें क्षेत्रीय प्राधिकारी केहस्ताक्षर एवं मुहर पूर्णतया सही है।/ To avoid any difficulty in operation of the licence/authorisation, you may check. Whether it bears signature and seal of Regional authority and is also otherwise correct.

संलग्न:/Enclosure: लाईसेंसमूल रूप में/Licence in original

भवदीय/Yours faithfully

स्थान/Place: Pune

दिनांक/Dated:25.07.2014

(R.R.Borikar)

विदेश व्यापार विकास अधिकारी /
Foreign Trade Development Officer

(फाईल संख्या से जारी/Issued from file:31/83/040/00089/AM15/ दिनांक /Dated:27.06.2014)

प्रतिलिपि//1. सीमाशुल्कआयुक्त/The Commissioner of Customs

2. विदेश व्यापारमहानिदेशालय (मुख्यालय)ईसीए-4 उद्योगभवन, नई दिल्ली/O/o
DGFT (HQ) ECA-IV, Udyog Bhawan, New Delhi

स्थान/Place: Pune

दिनांक/Dated:25.07.2014

(R.R.Borikar)

विदेश व्यापार विकास अधिकारी /
Foreign Trade Development Officer

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DISPENSED
ASST. DGFT

3110064601/2/03/00 (Cus. Not.
:096/2009 Dt: 11.09.2009)

31/83/040/00089/AM15/

Advance Authorisation

AM15

GCA

301,796,975.00

US Dollars 5,029,949.58

18 Months

0388013508

Manufacturer Exporter
Trading House (TH)

Mhava Sheva Sea (INNSA1)

ENGINEERING PRODUCTS

Office of Jt. Director General of Foreign Trade, Pune

THERMAX LTD., D-13 MIDC PIMPRI CHINCHWAD IND ESTATE*CHINCHW PUNE, MAHARASHTRA 411019

(Non Transferable)

IMPORT ITEM DETAILS AS PER ITEM LIST ATTACHED

XX BGLUT AS APPLICABLE TO BE EXECUTED WITH CONCERNED CUSTOMS AUTHORITIES.XX
XXNET CONTENT OF IMPORT ITEMS SHOULD BE ACCOUNTED FOR IN THE RESULTANT PRODUCT.XX
XX IN CASE OF SUPPLIES TO SEZ UNIT, PAYMENT ARE TO BE MADE FORM FOREIGN CURRENCY ACCOUNT
OF THE RECIPIENT UNIT AS PER RULE 30(8) OF SEZ RULES. XX

Conditions in terms of paragraph 2.2
of HBP. V1

CIF In Rs. 241,437,579.60 (Indian Rupees Twenty Four Crore Fourteen Lakh Thirty Seven Thousand Five Hundred Seventy Nine and PAISE Sixty only)
US Dollars 4,023,959.66 (Fourty Lakh Twenty Three Thousand Nine Hundred Fifty Nine only)

31.07.2015

Both Quantity and Value

Pune
24.07.2014



R.R.BORIKAR, FOREIGN TRADE DEVELOPMENT OFFICER)

RISHIKESH SONAWANE
ASST. DGFT

DES Import Item List

ITEM LIST TO DES LICENCE NO

ISSUED

FILE NUMBER

THE IMPORT OF FOLLOWING ITEMS

: 3110064601 Dated:24.07.2014

: THERMAX LTD.,

: 31/83/040/00089/AM15/

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (US Dollars)
1	73044900	Carbon Seel Seamless Tubes. ((In Material Sepcification SA210 / A 210 Gr. A1, SA210M / A210M Gr. A1, OD Ranges from 20 TO 102 mm. Thickness Ranges from 3 to 10 mm. (11694 Mtrs. = 843030.05Kgs.))	11694.000	Meter		
2	73045130	Alloy Steel Seamless Tubes. ((In Material Specification SA213M / A 213M Gr. T22/T11/T91, SA213 / A213 Gr. T22/T11/T91OD Ranges from 25 TO 77 mm. Thickness Ranges from 3 to 10 mm. (14079.5 Mtrs. = 392829.07 Kgs.))	14079.500	Meter		
3	73043119	Carbon Steel Seamless Pipes. ((In Mateial Specification SA106 GR B/ A106 Gr. B, OD Ranges from 2 mmTO 610 mm OD. Thickness Rangs from 2 to 75 mm. (1012 Mtrs. = 152901.42 Kgs.))	1012.000	Meter		
4	73045130	Alloy Steel Seamless Pipes. ((In Material Specifaion SA106 GR B/ A106 Gr. B, OD Ranges from 2 TO 610 mm OD. Thickness Rangs from 2 to 75 mm. (98.5 Mtrs. = 39550.67 Kgs.))	98.500	Meter		
5	72089000	Hot rolled Steel Plates. ((In Specifications ASME 516 Grade 70 / ASME SA516M Grade 485 Plate carbon steel certified to ASME/PLT/516 GR. 70. Thickness ranging from 40mm to 140mm (657.21 Mtrs. = 596109.55 Kgs.))	657.210	Meter		
6	73079990	Tubesheet. (Material in Specification SA516 GR.70 - (12 Nos.))	12.000	Number		
7	84219900	Dished End. (Material in Specification SA516 GR.70 (Hemispherical / Semiellipsodial) -(6 Nos.))	6.000	Number		
8	84814000	Angular Stop Check Valve (3 Nos.)	3.000	Number		
9	84814000	Isolation Gate Valve (3 Nos.)	3.000	Number		
Total					241,437,579.60	4,023,959.66

Date:25.07.2014

Place:Pune

R.R. Borikar
Foreign Trade Development Officer

KISHIKESH SONAWANE
ASSTT. DGFT

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



CONDITION SHEET

Attached to Advance Authorisation No : 3110064601 Dated : 24.07.2014 to THERMAX LTD.,

1. The Authorisation holder shall export to or import from any country other than that specified on the Authorisation or paragraph 2.2 of H.B.P. VI.
2. The Authorisation holder shall export/supply the products of quantities and values specified below within a period prescribed under para 4.22 of the Handbook of Procedure (Vol-I), 2009-14.

Details of item to be exported/supplied under the Authorisation

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	84195090	61/0- Waste Heat Recovery Equipment (261 TPH, 68 bar(g), 500 Plus/Minus 5 Deg C)	3.000	Number	301796975.00	5029949.58 US Dollars
Total					301,796,975.00	5,029,949.58

3. Foreign Exchange remittance against this authorisation shall be governed by the instructions issued by the Reserve Bank of India from time to time.
4. The Export obligation shall be fulfilled by the authorisation holder as per the terms and conditions specified in the Foreign Trade Policy 2009-14 and the Handbook of Procedures Vol-I, 2009-14 and other guidelines issued by the Director General of Foreign Trade from time to time.
5. The Authorisation holder shall deliver or cause to deliver to this office within 2 months from the date of expiry of the export obligation period stated above, documents as prescribed under Para 4.25 of Handbook Vol-I, 2009-14 as amended from time to time as evidence of fulfilment of export obligation imposed on this authorisation. Failure to fulfilment the export obligation in the manner as prescribed in the Handbook of Procedures VI, 2009-14 shall attract penal proceedings under the provisions of Foreign Trade (Development & Regulation) Act 1992 and as per provisions of Para 4.28 of the Handbook of Procedures VI, 2009-14 as amended from time to time.
6. The exempt goods imported against this authorisation shall only be utilised in accordance with the provisions of paragraph 4.1.5 of the Foreign Trade Policy 2009-14 and other provisions and the relevant Customs Notification as amended from time to time.
7. The authorisation holder shall abide by the instructions contained in paragraph 4.7A.3 or 4.30 as the case may be, of the H.B.P. VI, 2009-14 for maintenance of a true and proper account of consumption and utilisation of inputs and furnish returns to the concerned Regional Authority as per the provisions of FTP and the procedure laid thereunder.
8. Wherever, the input item list contains Acetic Anhydride, Ephedrine, and Pseudo-ephedrine, the authorisation holder shall be required to obtain an NOC from the Narcotic Commissioner of India, Central Bureau of Narcotic, Gwalior before effecting such imports.
9. Import of Scraps/Metal Scraps shall be subject to the conditions of the relevant licensing notes under relevant Chapters of ITC(HS) Classification Book. Import of Chemical falling under Montreal Protocol and Schedule II of the Chemical Weapons Convention of the UN shall be subject to the conditions specified thereunder and as appearing in the ITC(HS) classifications.
10. The authorisation holder to comply with the provisions of para 4.5 and para 4.16 of Handbook of Procedures VI, 2009-14, as amended from time to time, with regard to transfer of any material from one unit of the authorisation holder to any other unit of the authorisation holder included in the IEC or to the supporting manufacturer/jobber.
11. Import and Export of items Prohibited/Restricted/Reserved for State Trading Enterprises shall be governed by the provisions contained in paragraph 4.1.13 of Foreign Trade Policy 2009-14.
12. All conditions of the Foreign Trade Policy and Procedures and ITC(HS) Classification Book as amended shall be applicable unless specifically dispensed with against this authorisation. That for any item/product restricted under Schedule 2 of ITC(HS), the exporter would be required to take a separate export licence.
13. The Advance Authorisation holder shall execute BG/LUT with Customs Authority, as per the procedure prescribed by them before effecting imports. However, for domestic procurement of input, BG/LUT shall be executed with the concerned regional Authority in the manners specified in paragraph 2.20 of the H.B.P Vol-I, 2009-14.
14. Factory Address(es) of the Authorisation holder and/or the Supporting Manufacturer where the goods imported shall be processed:

Name and Address of the Supporting Manufacturer /factory / premises / Project site(s)

Sl.No.	Name	Address	Type of Unit	Reg. No.	Date	Address of the jurisdictional Central Excise Authority
1	SUPP MANF : THERMAX LTD	Plot No. 21/1,2,3, Savli Industrial Estate, GIDC, Vadodra, Gujarat	Ind. Lic.	4647	23.06.2008	
2	SUPP MANF : THERMAX LTD. (SEZ UNIT)	Survey No. 169, Dhrub, Mundra, Gujarat	Ind. Lic.			

15. Name and Address (es) of the Co-Authorisation holder in terms of Para 4.16 of Handbook of Procedures VI, 2009-14:

Name and Address of the Co-Licensee : Not Available

16. Authorisation holder willing to take the finished components imported and Advance Authorisation scheme, directly from the port to the site of the recipient of deemed export supply (Project Authority) shall follow the procedure laid down by DOR in this regard. For availing the facility, name of such components and the address of the site where the said components are to be supplied, should indicated in the Advance Authorisation issued by Regional Authority concerned.

17. No drawback shall be available for any duty paid material whether imported or indogenous unless such item(s) is/are endorsed on the authorisation by RA in terms of para 4.1.14 of the FTP.

Date:25.07.2014
Place:Pune

R.R.Borikar
Foreign Trade Development Officer
RISHIKESH QUNAWANE
ASST. DGT



THERMAX LIMITED D-13, MIDC INDUSTRIAL AREA, R. D. AGA ROAD, CHINCHWAD,
PUNE 411019. INDIA ☐ TEL.: (020) 27475941 (5 LINES) ☐ FAX : (020) 27475907 (D),
27472049 ☐ Website : www.thermaxindia.com ☐ IT PAN - AAAC3910D
Customer Care : 18002090115 (India Toll Free)

Ref. : THX/B&H/SNC Lavalin/WHRE/2014-15
Date : 19.09.2014

To,
Director General of Foreign Trade,
Department of commerce,
Udyog Bhavan, New delhi-110011

67
Cooling & Heating Division
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



Kind Attn. Shri. Shri. B.C.Nayak (D.O, DHI)

Sub.: **Revised documents for Norms Fixation against Amendment in Advance Authorisation No :-
3110064601 dt 24.07.2014**

Ref.: DGFT Pune File No. : 31/83/040/00089/AM15 Dated 27.06.2014

Dear Sir,

We thank you for issuing us the above Advance Authorisation for import of raw materials and components for manufacture of Waste Heat Recovery Units. Through an oversight, against two items appearing in SI.Nos. 1, and 2, the quantity has been mentioned wrongly. However, you will notice that the weight has been mentioned correctly. Similarly, against SI.No. 4, the specification has been mentioned wrongly.

Details are given below:

As per License Issued					Amendment required				
S r N o	ITEM DISCRIPTION	ITEM TECHNICAL CHARACTERISTI CS/QUANTITY ETC	QUANTITY IN METRIC UNIT		S R N o	ITEM DISCRIPTION	ITEM TECHNICAL CHARACTERI STICS/QUANT ITY ETC	QUANTITY IN METRIC UNIT	
1	Carbon Steel Seamless Tubes in Material Specification SA210 / A 210 Gr. A1, SA210M / A210M Gr. A1	Carbon Steel Tubes - OD Ranges from 20 TO 102 mm. Thickness Ranges from 3 to 10 mm. (11694 Mtrs. = 843030.05Kgs.)	11694	Mtrs.	1	Carbon Steel Seamless Tubes in Material Sepcification SA210 / A 210 Gr. A1, SA210M / A210M Gr. A1	Carbon Steel Tubes - OD Ranges from 20 TO 102 mm. Thickness Ranges from 3 to 10 mm. <u>(152890.11</u> <u>Mtrs. =</u> <u>843030.05Kgs</u> <u>.)</u>	152,890.11	Mtrs.
2	Alloy Steel Seamless Tubes in Material Specification SA213M / A 213M Gr. T22/T11/T91, SA213 / A213 Gr. T22/T11/T91	Alloy Steel Tubes - OD Ranges from 25 TO 77 mm. Thickness Ranges from 3 to 10 mm. (14079.5 Mtrs. = 392829.07 Kgs.)	14080	Mtrs.	2	Alloy Steel Seamless Tubes in Material Specification SA213M / A 213M Gr. T22/T11/T91, SA213 / A213 Gr. T22/T11/T91	Alloy Steel Tubes - OD Ranges from 25 TO 77 mm. Thickness Ranges from 3 to 10 mm. <u>(63285.95</u> <u>Mtrs. =</u> <u>392829.07</u> <u>Kgs.)</u>	63,285.95	Mtrs.
4	Alloy Steel Seamless Pipes in Material Specification SA106 GR B/ A106 Gr. B	Alloy Steel Pope - OD Ranges from 2 TO 610 mm OD. Thickness Rangs from 2 to 75 mm. (98.5 Mtrs. = 39550.67 Kgs.)	98.5	Mtrs.	4	Alloy Steel Seamless Pipes in Material Specificaion <u>SA335</u> <u>P22,P11,P91/A</u> <u>335</u> <u>P22,P11,P91.</u>	Alloy Steel Pope - OD Ranges from 2 TO 610 mm OD. Thickness Rangs from 2 to 75 mm. (98.5 Mtrs. = 39550.67 Kgs.)	98.5	Mtrs.

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We have applied to our Regional Authority for amendment in the quantity, so that we are able to clear the goods for production. We had already furnished all the calculation along with the application, and the above was a simple error. We also would like to state that there is no change in the weight. We are enclosing the Copy of Authorization with all the original documents.

With the above we request your goodselves to kindly consider the amended documents for Fixtation of Norms .

Thanking you.

Yours faithfully,
For THERMAX LTD.

R. S. Dubey
19/9

Rupesh Dubey
Asst-Manager-Exim .



Encl:1) Copy of Licenses with enclosures.

CC :- Shri. Praveen.Kumar -DDG,Norms Committee-1Room No .302,

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

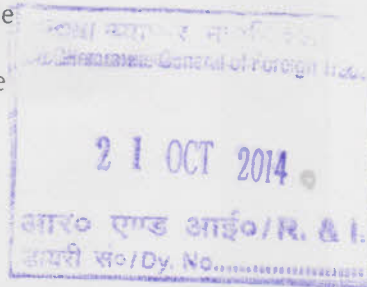


BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5361/0510390051/CS

October 18, 2014

Shri Parveen Sharma
Dy. Director General of Foreign Trade
DES-1 Section,
Directorate General of Foreign Trade
Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011



DES-1

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510390051/-
3/03/00 dated 31.07.2014 issued by the Office of Addl. DGFT, New Delhi, from File
No. 05/23/040/00160/AM15

Reference: Your F. No. 01/80/050/00283/AM-15/DES-1

Reference your letter ref. No. 01/80/050/00283/AM15/DES-1/1700 dated 07.10.2014 advising non-receipt of response from our end against your letter dated 25.08.2014.

Please note that we have already responded to your letter dated 25.08.2014, vide our letter ref. No. BOTIL/05361/01510390051/CS dated 10th Sept. 2014 and the same has been receipted by your office vide receipt dated 15.09.2014 (Key No. 758191). Copies of our letter dated 10.09.2014 along with copy of your Office receipt are enclosed for your information.

As informed in our above referred letter, please note that **we have already requested the Buyer (ONGC Ltd., Baroda) to obtain the required certificate from the Office of DGHC certifying that the goods against above are required for petroleum operations, which is still awaited.** We reassure you that we will revert with ONGC's response immediately upon receipt of the same. Please bear with us till such a time and oblige.

Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,

(H.S. WALIA)
GENERAL MANAGER



ENCL: as stated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

21/10/14
gn. Meena

Corporate Office :

Mohla Bldg., 4th Floor
4 Bhikaiji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

Bhora Kalan, Bilaspur - Pataudi Road
Off NH-8, MS-60
Dist : Gurgaon, Haryana - 122 413
T : +91-124-2866300 (30 Lines)
F : +91-124-2279382
E : botil@botilindia.com
W : www.botilindia.com



SPEC SCT-0437
SPEC SA-1442
SPEC 7-1-1044
SPEC 11D1-0008

SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0015





BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5361/0510390051/CS

September 10, 2014

Shri Priya Ranjan
Foreign Trade Development Officer
DES-1 Section,
Directorate General of Foreign Trade
Room No. 404, 4th Floor,
Udyog Bhawan,
NEW DELHI-110 011

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510390051/-
3/03/00 dated 31.07.2014 issued by the Office of Addl. DGFT, New Delhi, from File
No. 05/23/040/00160/AM15

Reference: Your F. No. 01/80/050/00283/AM-15/DES-1

Reference DGFT's letter No. 01/80/50/00283/AM-15/DES-1/1285 dated 25.08.2014 requesting us to confirm whether the above Authorization obtained by us for physical exports or for Deemed Exports and to furnish certain information in case under Deemed Export.

We confirm that Advance Authorization obtained by us is **under Deemed Export Scheme against a Purchase Order No. 4010076917 dated 21.06.2014 received from ONGC Ltd., Baroda**, under International Competitive Bidding for their Petroleum Operations covered under eligible PEL/ML issued/renewed after 01.04.1999 to ONGC Ltd., which have been notified by the Deptt. of Economic Affairs, Ministry of Finance, vide Notification NO. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.05.2011 and Customs Notification No. 17/2001-Cus. dated 01.03.2011 as amended up-to-date and permits duty free imports **but it procured domestically then qualify for Deemed Export benefits**. The requested information against above are as under:

Name of Project Authority	:	General Manger I/C – MM- ONSG Oil & Natural Gas Corporation Ltd., Regional Stores, Makarpura Road, Baroda – 390 009 (Tel. No. 0265-3603504 / Fax No. 0265-2631342)
Main contractor	:	ONGC Ltd. Projects
Sub-Contractor	:	N/A
Relevant Para of FTP	:	Chapter 8 (DEEMED EXPORT SCHEME)
PAC issued by ONGC Ltd	:	Dated 20.06.2014 (copy enclosed)
ONGC Ltd's P.O. & Date	:	4010076917 dated 20.06.2014

Contd on Page 2..

Corporate Office :

Mohta Bldg., 4th Floor
4 Bhikaiji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

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E : botil@botilindia.com
W : www.botilindia.com

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



SPEC 9CT-0437
SPEC 9A-1442
SPEC 7-1-1044
SPEC 11D1-0008

SPEC 14A-0054
SPEC 14L-0040
SPEC 1904-0012
SPEC 1902-0015



:: 2 ::

In connection with the above we wish to reiterate that the above Advance Authorization is issued under Deemed Export Scheme under the provisions of Export & Import Policy 1997-2002, Chapter 7 - Deemed Scheme Paras 7.3(a) and benefits Para 7.3(c), **as amended upto date from time to time** and Govt. of India, Ministry of Finance, Deptt of Economic Affairs Public Notice No. 2(FT)/DEA/2000 dated 29.08.2000 amended vide Notification No. 1(FT)/DEA/2001 dated 23.5.2001.

However and as per your requirement of submission of certificate issued by DGHC certifying that the goods are required for petroleum operations, we confirm that we have requested ONGC Baroda to issue the desired certificate and we assure you that the same will be furnished to you immediately upon receipt from them.

We hope the above satisfies your query. Please confirm.

Thanking you,

Very truly yours,

For BOTIL OIL TOOLS INDIA PVT LTD.,

(H.S. WALIA)

GENERAL MANAGER



Encl.: as stated

CC: The Foreign Trade Development Officer,
DGFT, Room No. 404, 4th Floor, Udyog Bhavan, New Delhi-11
- For information and necessary action, please

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



No. BDA/MM/ONGS/WS/IMP/STORES/PSR/26/2013-14/

Dated : 20.06.2014

PROJECT AUTHORITY CERTIFICATE

I, P. Patnaik, GM-I/c-MM, ONGS, BARODA, am duly authorized to issue the Project Authority Certificate. I hereby certify that M/s. Botil Oil Tools India Pvt. Ltd., Mohla Bldg., 4th Floor, 4, Bhikaji Cama Place, New Delhi-110 066, have been awarded a contract for supply of Packers against PO NO.4010076917 dated 20.06.2014 & LOA No. BDA/MM/ONGS/WS/IMP/STORES/PSR/26/2013-14/S-080 Dated: 14.05.2014.

It is certified that supplies under the contract are to be made to a Project namely **ANKLESHWAR, SIVASAGAR (ASSAM), JORHAT, RAJAHMUNDY AND KARAIKAL ASSETS** of the Oil and Natural Gas Corporation Limited for Petroleum operation covered under PEL/ML issued or renewed after 01.04.1999 to ONGC and which has been notified by the Department of Economic Affairs, Ministries of Finance, vide their reference No: 2 (FT) DEA/2000 dated 29.08.2000 (as amended) and which permits the imports at Zero Customs duty, but if procured domestically, then the benefit of Deemed Export has been prescribed and that the import content is as detailed below.

It is certified that supply of goods required in connection with Petroleum operations undertaken under Petroleum Exploration Licenses or Mining Lease under International Competitive Bidding is made in accordance with the provisions of Para 8.2(f) and 8.4.4 (iii) of the Policy 2009-2014 (as amended) and that the import content of the order is as detailed below:-

PARTICULARS OF SUPPLY FOR PEL/ML AREAS TO BE MADE AS PER ULTIMATE CONSIGNEE WISE

Tender Item No.	INDICATED SHORT DESCRIPTION OF ITEMS (ITEM TO BE SUPPLIED AS PER PO SPEC.)	ASSET	Total Qty.	Unit Basic Price including P&F Charges (in USD)	Total Basic price including P&F Charges (in USD)	CIF value of imports included in Ex-works price for each item excluding Custom Duty (USD)	Total CIF value of imports included in Ex-works price for total qty. excluding Custom Duty (USD)
<u>Group I : MECHANICAL PACKERS</u>							
1	9 5/8" Mechanical Packer 5000 PSI 275 Deg F for 40-47 PPF L-80 casing	ANK	2	7569	15138	756.90	1513.80
1.1	Redress kit for 9 5/8" Mechanical Packer 5000 PSI 275 Deg F 40-47 PPF, L-80 Casing	ANK	6	180	1080	64.40	386.40
<u>Group II: HYDRAULIC PACKERS:</u>							
1	9 5/8" Hydraulic Packer 10000 PSI WP, 350Deg F 40 - 47 PPF Casing	ASM	4	5710	22840	1256.20	5024.80
1.1	Redress kit for 9 5/8" Hydraulic Packer 10000 PSI WP, 350Deg F 40 - 47 PPF Casing	ASM	4	1101	4404	605.55	2422.20
1.2	Pump Out Plug for 9 5/8" Hydraulic Packer	ASM	4	125	500	NIL	NIL

21/6/14
P. PATNAIK
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ONGC, VADODARA

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Udyog Bhawan, New Delhi-11

1.3	Redress kit for 2 7/8" Pump Out Plug.	ASM	4	27	108	NIL	NIL
2	9 5/8" Hydraulic Packer 5000 PSI 275 Deg F 40 - 47 PPF L-80 casing	ANK	10	5338	53380	1120.98	11209.80
2.1	Redress kit for 9 5/8" Hydraulic Packer 5000 PSI 275 Deg F 40 - 47 PPF L-80 casing	ANK	10	220	2200	68.20	682.00
3	9 5/8" Hydraulic Packer 5000 PSI WP, 275Deg F 40 - 47 PPF Casing	ASM	8	4842	38736	726.30	5810.40
3.1	Redress kit for 9 5/8" Hydraulic Packer 5000 PSI WP, 275Deg F 40 - 47 PPF Casing	ASM	4	220	880	68.20	272.80
3.2	Pump Out Plug for 9 5/8" Hydraulic Packer	ASM	8	125	1000	NIL	NIL
3.3	Redress kit for 2 7/8" Pump Out Plug.	ASM	8	27	216	NIL	NIL
4	7" Hydraulic Packer 10000 PSI 400 Deg F , 26-29 ppf casing	RJY	22	5029	110638	1709.86	37616.92
5	7" Hydraulic Packer 10000 PSI 400 Deg F , 26-29 ppf casing	RJY	5	5229	26145	1673.28	8366.40
5.1	2-7/8" Pump Out Plug EUE	RJY	5	125	625	NIL	NIL
5.2	Redress kit for 2 7/8" Pump Out Plug EUE	RJY	5	27	135	NIL	NIL
5.3	2-7/8" Pump Out Plug FOX	RJY	5	225	1125	NIL	NIL
5.4	Redress kit for 2 7/8" Pump Out Plug FOX	RJY	5	27	135	NIL	NIL
6	7" Hydraulic Packer 10000 PSI 400 Deg F , 32-35 ppf casing	RJY	2	5229	10458	1045.80	2091.60
6.1	2-7/8" Pump Out Plug EUE	RJY	2	125	250	NIL	NIL
6.2	Redress kit for 2 7/8" Pump Out Plug EUE	RJY	2	27	54	NIL	NIL
6.3	2-7/8" Pump Out Plug FOX	RJY	2	225	450	NIL	NIL
6.4	Redress kit for 2 7/8" Pump Out Plug FOX	RJY	2	27	54	NIL	NIL
7	7" Hydraulic Packer 10000 PSI 350 Deg F , 26-29 ppf casing	ASM	2	3604	7208	1009.12	2018.24
7.1	Redress kit for 7" Hydraulic Packer 10000 PSI 350 Deg F , 26-29 ppf casing	ASM	2	1425	2850	698.25	1396.50
7.2	2-7/8" Pump Out Plug for 7" Hydraulic Packer	ASM	2	125	250	NIL	NIL
7.3	Redress kit for 2 7/8" Pump Out Plug.	ASM	2	27	54	NIL	NIL
8	7" Hydraulic Packer 5000 PSI 275 Deg F 29-32 PPF Casing	KKL	6	2461	14766	369.15	2214.90
8.1	Redress kit for 7" Hydraulic Packer 5000 PSI 275 Deg F , 29-32 ppf casing	KKL	12	196	2352	50.96	611.52
8.2	Pump Out Plug for 7" Hydraulic Packer	KKL	6	125	750	NIL	NIL
8.3	Redress kit for 2 7/8" Pump Out Plug.	KKL	12	27	324	NIL	NIL
10	7" Hydraulic Packer 5000 PSI 275 Deg F 32-35 PPF L-80 Casing.	ANK	14	2812	39368	646.76	9054.64

27/6/14
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10.1	Redress kit 7" Hydraulic Packer 5000 PSI 275 Deg F 32-35 PPF L-80 Casing.	ANK	8	196	1568	50.96	407.68
12	5.3/4" Hydraulic Packer 5000 PSI 275 Def F for 5 3/4" casing ID range(122-128mm)	ASM	6	2052	12312	82.08	492.48
12.1	Redress kit for 5.3/4" Hydraulic Packer 5000 PSI 275 Def F for 5 3/4" casing ID range(122-128mm)5.3/4" Hydraulic Packer	ASM	3	129	387	32.25	96.75
12.2	Pump Out Plug for 5.3/4" Hydraulic Packer	ASM	6	125	750	NIL	NIL
12.3	Redress kit for 2 7/8" Pump Out Plug	ASM	6	27	162	NIL	NIL
15	5.1/2" Hydraulic Packer 5000 PSI 275 Deg F 13-15.5 ppf casing	ANK	10	2107	21070	252.84	2528.40
15.1	Redress kit for 5.1/2" hydraulic packer 5000 PSI 275 degF 13-15.5 ppf casing	ANK	10	144	1440	41.76	417.60
Group III: PERMANENT PACKERS:							
1	9.5/8" Permanent Packer 5000 PSI 275 Deg F 40-47 PPF Casing	ANK	5	3177	15885	NIL	NIL
1.1	Locator Tubing Seal Assembly NO-GO type for 9.5/8" Permanent Packer	ANK	5	758	3790	NIL	NIL
1.2	Redress Kit for Locator Tubing Seal Assembly for 9.5/8" Permanent Packer	ANK	10	108	1080	NIL	NIL
1.3	Wireline Adapter kit for 9.5/8" Permanent Packer	ANK	2	1473	2946	NIL	NIL
2	7" Permanent Packer Wire line set drillable packer 10,000 PSI 400 Deg F 26-29 PPF casing	RJY	4	2075	8300	539.50	2158
2.1	Locator Tubing Seal Assembly 7" Permanent Packers 10000psi WP, 400 deg F	RJY	8	2091	16728	167.28	1338.24
2.2	Redress kit for Locator Tubing Seal Assembly of 7" Permanent Packers	RJY	8	660	5280	NIL	NIL
2.3	Wireline adaptor kit 7" Permanent Packers	RJY	2	1266	2532	NIL	NIL
2.4	Seal Bore extension for 7" Permanent Packer 10000psi WP, 400 deg F with following features:	RJY	4	1084	4336	238.48	953.92
3	7" Permanent Packer Wire line set drillable packer 10,000 PSI 400 Deg F 32-35 PPF casing	RJY	4	2217	8868	620.76	2483.04
3.1	Locator Tubing Seal Assembly 7" Permanent Packers 10000psi WP, 400 deg F	RJY	8	2091	16728	167.28	1338.24
3.2	Redress kit for Locator Tubing Seal Assembly of 7" Permanent Packers	RJY	8	660	5280	NIL	NIL
3.3	Wireline adaptor kit 7" Permanent Packers	RJY	2	1266	2532	NIL	NIL
3.4	Seal Bore extension for 7" Permanent Packer 10000psi WP, 400 deg F with following	RJY	4	1254	5016	238.26	953.04

22/6/14
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	features:						
4	7" Permanent Packers 10000 PSI 275 deg F 26-32 PPF casing	KKL	6	1884	11304	NIL	NIL
4.1	Locator Tubing Seal Assembly 7" Permanent Packers 10000psi, 275 deg F	KKL	12	881	10572	105.72	1268.64
4.2	Redress kit Locator Tubing Seal Assembly for 7" Permanent Packers	KKL	12	84	1008	NIL	NIL
4.3	Wire line adapter kit for 7" Permanent Packers	KKL	1	1266	1266	NIL	NIL
4.4	Seal Bore extension for 7" Permanent Packer 10000psi, 275 deg F	KKL	4	601	2404	138.23	552.92
5	7" Permanent Packers 5,000 PSI 275 DEG F 26-35 PPF casing	ANK	30	1710	51300	102.60	3078
5.1	Locator Tubing Seal Assembly NO-GO type for 7" Permanent Packer	ANK	30	881	26430	114.53	3435.90
5.2	Redress kit Locator Tubing Seal Assembly for 7" Permanent Packers	ANK	60	140	8400	NIL	NIL
5.3	Wireline adaptor kit for 7" Permanent Packers	ANK	5	1266	6330	NIL	NIL
5.4	Hydraulic Setting Tool for Permanent Packer	ANK	3	2560	7680	NIL	NIL
5.5	Repair kit of Hydraulic setting tool for all permanent packers	ANK	6	45	270	NIL	NIL
6	5 1/2" Permanent wireline set Packer 5000 PSI 275 Deg F 13-20 PPF	ANK	3	1334	4002	NIL	NIL
6.1	Locator Tubing Seal Assembly No-Go type for 5.1/2" Permanent Packer	ANK	3	561	1683	NIL	NIL
6.2	Redress kit Locator Tubing Seal Assembly for 5-1/2" Permanent Packers	ANK	6	133	798	NIL	NIL
6.3	Wireline Adapter kit for 5.1/2" Permanent Packer	ANK	2	1109	2218	NIL	NIL
7	5-1/2" Permanent Packers 10000 psi, 275 DEG F 17-23 PPF casing of all grades.	KKL	12	1422	17064	NIL	NIL
7.1	Locator Tubing Seal Assembly, with No-Go type Locator Top Sub having following features and suitable for 5-1/2" Permanent Packers 10,000 Psi, 275 DEG F	KKL	22	948	20856	NIL	NIL
7.2	Repair kit for Locator Tubing Seal Assembly.	KKL	23	133	3059	NIL	NIL
7.3	Wire line adapter kit	KKL	1	1109	1109	NIL	NIL
7.4	Seal Bore extension for 5-1/2" Permanent Packer 10000psi, 275 deg F with following features:	KKL	4	744	2976	141.36	565.44
GROUP IV : ERD PACKERS							
1	7" Hydraulic set Seal Bore Packer (ERD) 5000 psi 350 Deg F for 26-29 PPF L-80 casing	ANK	2	6011	12022	480.88	961.76

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ONGC, VADODARA.

1.1	Seal Bore Extension for 7" Hydraulic set Seal Bore Packer (ERD) 5000 PSI and 350 deg F	ANK	2	2976	5952	NIL	NIL
1.2	Locator seal assembly for 7" Hydraulic set Seal Bore Packer (ERD)	ANK	2	3732	7464	NIL	NIL
1.3	Redress kit for Locator seal assembly for 7" Hydraulic set seal borepacker (ERD)	ANK	4	807	3228	NIL	NIL
1.4	Hydraulic Setting tool for 7" Hydraulic set Seal Bore Packer (ERD)	ANK	2	3669	7338	NIL	NIL
1.5	Redress kit for Hydraulic Setting tool for 7" Hydraulic set Seal Bore Packer (ERD)	ANK	4	63	252	NIL	NIL
1.6	Retrieving tool for 7" Hydraulic set Seal Bore Packer (ERD)	ANK	2	2160	4320	NIL	NIL
1.7	Redress kit for Retrieving tool of 7" Hydraulic set Seal Bore Packer (ERD)	ANK	4	33	132	NIL	NIL
2	7", HYDRAULIC SET ERD PACKER ", 26-29 ppf, casing, 275 Deg F 5000 psi	ASM	3	4908	14724	98.16	294.48
2.1	Redress kit for 7" HYDRAULIC SET ERD PACKER ", 26-29 ppf, casing, 275 Deg F 5000 psi	ASM	3	146	438	58.40	175.20
2.2	SEAL BORE EXTENSION (SBE) 275 Deg F, 5000 psi FOR 7" HYDRAULIC SET ERD PACKER	ASM	3	1114	3342	189.38	568.14
2.3	LOCATOR TUBING SEAL ASSEMBLY (L TSA) FOR 7", HYDRAULIC SET ERD PACKER	ASM	3	1198	3594	NIL	NIL
2.4	HYDRAULIC SETTING TOOL FOR 7", HYDRAULIC SET ERD PACKER	ASM	1	2560	2560	NIL	NIL
2.5	REDRESS KIT FOR Hydraulic setting tool	ASM	3	45	135	NIL	NIL
2.6	RETRIEVING TOOL FOR 7", HYDRAULIC SET ERD PACKER	ASM	1	2160	2160	NIL	NIL
2.7	REDRESS KIT FOR RETRIEVING TOOL	ASM	3	33	99	NIL	NIL
NOTE: E.D. NIL, ST/CST/VAT @ 2% WITH FREIGHT CHARGES & INSURANCE CHARGES EXTRA AS PER PO					743952		1,14,760.79

Total Basic price including P&F Charges (In USD)

743952

Total CIF value of imports included in Ex-works price for total qty. excluding Custom Duty (USD)

1,14,760.79

It is also certified that no other similar certificate to any other party has been granted for the same supplies detailed above, under the same contract referred to above.

SIGNATURE

NAME

: P. PATNAIK

DESIGNATION

: GM - I/C - MM, ONSG.

NAME OF THE ASSET

: ONGC, ONSG, BARODA.

PLACE / DATE

: BARODA / 20.06.2014.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

P. PATNAIK
GM-I/C MM-ONSG
ONGC, VADODARA

TP
w/c S No 80
25/11/2014

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/11/2014 - Case No. 36/12/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510390117 dated 05.08.2014)

Advance Authorisation may be ratified as under:

1. Description, Quantities and net weights of different types of Condenser/Evaporator Coils may be specified as under:

Sl. No.	Description	Quantity (Nos.)	Net Weight (Kgs.)
1	Evaporator Coil BSH Evap.7.00 mm	120000	94080
2	Condensor Coil BSH Cond.7.00 mm	90000	134640
3	Cond./Evap. Coil IR ES-100	2436	11478
4	Cond./Evap. Coil IR ES-200	30000	191100
5	Cond./Evap. Coil IR ES-300	10500	89775
6	Cond./Evap. Coil IR ES-500	4500	73890

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 7.
3. Quantities of import items at Sl. No. 1 & 4 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175.
4. Quantities of import items at Sl. No. 2 & 5 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175.
5. Quantities of import items at Sl. No. 3 & 6 may be allowed as 1.01 Kgs./Kg. content in the export products.
6. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 3 to 6 above.

Norms committee may take a view

25/11/14
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/80 dated 25/11/2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25-11-14

Saw

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Minda Sai for ratification of norms of licence no 0310440650 dt 23-08-07.

Ref- DGFT ID note- 01/80/050/903/AM08/DES-I/499 dated 04-07-2014

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Minda Sai. The firm has applied for the amendment in the description of the input used in the manufacture of Export product to match with their Bill of entry. This office recommends amendment in description import item no. 1 & 4 as follows:

Import item no. 1- Automotive composite wall (ACW) engine harness wire.

Import item no. 4- Electrical Insulating sleeveings.
Applicant will submit original catalogue of the item to RLA.

The above issues with the approval of AS(S)

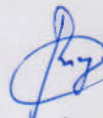


B.C. Nayak
Development Officer
17-10-14

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(15)/08-TSW(B) ⑧ dated 20-10-14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


21/10/14
A. BS

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78 WTC

Para 437
23/11/2014
Case No AIR-10

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Larsen & Toubro Limited for ratification of norms of licence no 0310583894 dated 16-07-10.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S L& T Limited. The firm's reply of dated 29-09-14 has been examined. The firm has stated that similar item has been allowed by NC in case of AA no 0310475712 dt 20-06-08 as per the information submitted by the firm. (Hydraulic Tool kit). However from the description given, it appears that the items proposed to be imported are tools. In view of above facts NC may take a view.

B.C.Nayak
Development Officer
20-10-14

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(71)/13-TSW(B)

dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sh. BS

01/80/162/198/Amr-80 WA 28/11/2016
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Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

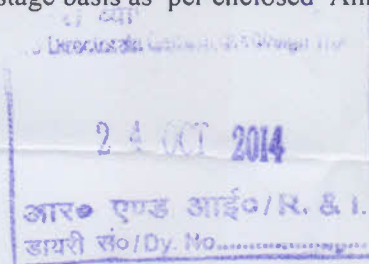
DES-1

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0710074552 dated 3.9.2013 issued in favour of M/s. Rangsons Electronics Pvt. Ltd. Mysore.

Reference DGFT I.D. No. 01/80/50/00533/AM13/DES-1/899 dated 2.12.2013 seeking comments of this Department have been sought on the above mentioned application of M/s. Rangsons Electronics Pvt. Ltd. Mysore for export of "Backplane acgd Surface Mount Devices (PCB Assy)."

2. The FOB value of export is Rs34,961,292.00 (US\$ 728,360.26) and CIF value of Import is Rs 26,539,903.35 (US\$ 552,914.36).

3. The application has been examined in the Department of Information Technology from technical angle and the Department opines that the import items are required for manufacturing the export product. This Department recommends ratification of norms of advance authorization on 'Nil' wastage basis as per enclosed Annexure 'A'.



(Asha Nangia)
Director
Tel. No.24301268

Shri Priya Ranjan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. W-27/51/2013-IPHW dated 17.10.2014

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

22/10/14

Jn. BS

(8)

Annexure 'A'

S.No.	Import Item	Qty. Requested	Qty. Recommended
1.	CAPACITORS/ CERMAIC CAP/CHIP CAP/CAP Electronic Components	504115.000	504115.000
2.	CONNECTORS/CONNECTORS HEADERS/CON SPACERS	65140.000	65140.000
3	DIODE/Led	176995.000	176995.000
4	HEAT SINK	11830.000	11830.000
5	INDUCTORS/TOROIDAL INDUCROR	1480.00	1480.000
6.	INSULATING TUBE/SHRINKING TUBE/INSULATOR	10350.000	10350.000
7	PCBS/UNPOPULATED PCB/BARE PCB	7880.000	7880.000
8	TESTPOINTS/TEST PINS	221325.000	221325.000
9	TRANSFORMER	9575.000	9575.000
10	TRANSISTORS/MOSFETS	31220.000	31220.000
11	SWITCH	1480.000	1480.000
12	Terminal	7070.000	7070.000
13	INTEGRATED CIRCUITS/IC REGULATORS/IC	155725.000	155725.000
14	RESISTOR/RESISTORS TRIMPORT/RES	653220.000	653220.000
15	WASHER	8135.000	8135.000
16	SCREW LOCKS	815.000	815.000
17	CONNECTORS SHUNT	2100.000	2100.000
18.	PCB MOUNT STUD	1450.000	1450.000

a

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Signature)
Sl. no 452
21/10/14
22/11/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510364979 dt 09-09-13.

DES-I, DGFT may kindly refer to the above mentioned license of M/S ISGEC Ltd. firm's reply of dated 30-08-14 has been examined. The Firm's request has been examined. The firm may be asked to submit justification with calculation & documentary evidence for change in export product weight. Regarding allowing import of components on net to net basis which were recommended under GN-4 ~~can not~~ be agreed as both are same.

The above issues with the approval of IA(KKT).

(Signature)
B.C.Nayak
Development Officer
17-10-14

DGFT, FTDO , DES-I)

Deptt. of HI, UO No 3(85)/13-TSW(B) (4) dated

596/2014
21/10

(Signature)
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(Signature)
21/10/14

Sh. Meena

S NO 452
A/R-83
25-11-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510364979 dt 09-09-13.

DES-I, DGFT may kindly refer to the above mentioned license of M/S ISGEC Ltd & its reminder of dated 12-11-14. This Office has sought information vide this office letter of dated 17-10-14 which may please be checked before sending any reminder. However a copy of letter of dated 17-10-14 is also again enclosed for necessary action.

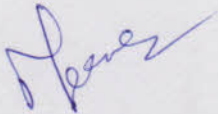

B.C. Nayak
Development Officer
18-11-14

Enclosure- copy of letter of dated 17-10-14
DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(85)/13-TSW(B) 347 dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(4)
Please check and file


25-11-14



wlc

SN. 454
HR - 90

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

25.11.2014
(84)

Subject: Application of M/S Y-Tec Ltd for ratification of norms of licence AA no- 0510361184 dt 30-07-13 .

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Y-Tec. I am directed to state that this Office recommends import under GN-4 with accountability clause & NIL wastage.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
10-11-14

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(66)/13-TSW(B) dated

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W/C (85)
S No 456
A/R-101
25.11.2014

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/11/2014 - Case No. A/R-101 (M/s Phoenix Foils Pvt. Limited)
(Advance Authorization No. 0310716381 dated 05.12.2012)**

Advance Authorization may be ratified as under:

1. Item of import at Sl. No. 1 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item at Sl. No. 1 shall be of relevant grade as contained in the export products at Sl No. 1.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.08 Kgs./Kg. content in the export product at Sl No.1 as per SION C-2008.
4. For fixation of norms for export products at Sl. No. 2 & 3, Department of Steel may be consulted.

Norms committee may take a view

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/101-A/R dated 25/11/2014

BS
25.11.14

BS

Department of Industrial Policy & Promotion
(TSW)

86
w/c
SN0458
A/R-103
DF 25.11.2014

NC Meeting dated 25/11/2014 - Case No. A/R-103 (M/s Larsen & Toubro Limited)
(Advance Authorization No. 0310703929 dated 02.08.2012)

Norms may be modified as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 8 (Welding wire) and its quantity may be allowed as 3207 Kgs.

Norms committee may take a view

✓ - 25.11.14

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/103-A/R dated 25/11/2014

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25.11.14

86

87 S.N. 460
W/C A/R C-02
25.11.14

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 25/11/2014 - Case No. C-02 (M/s. Carclo Technical Plastics Pvt. Ltd., Bangalore)

It is recommended that Scrap wastage norms for "ATM Machine components" may be fixed for the EOU as under, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14:

Export Product Description	Net part Weight (Gms.)	Input material	
		Description	Quantity (Gms.)
Bar-tie-Turning (Part No. 445-0707656 RB)	118.60	SS430 F Bar of 9.583 mm dia.	131.8
Shaft Pintch Roll (Part No. 445-0738286 RA)	130.70	SS430 F Bar of 9.583 mm dia.	146.9
Shaft - Drive (30G Pulley) (Part No. 445-0709452 RB)	138	SS430 F Bar of 9.583 mm dia.	161.8
Shaft -2 Pulley (Part No. 445-0709419 RB)	116	SS430 F Bar of 9.583 mm dia.	129.1
Tension Shaft (Part No. 445-0735577 RA)	118	SS430 F Bar of 9.583 mm dia.	131.2
Vertical Transport(Lower) (Part No. 445-0725312 RA)	117.5	SS430 F Bar of 9.583 mm dia.	131.8

Norms committee may take a view

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/C-02 dated 25/11/2014

25.11.14

M. K. Jain

W/C
S N 461 (88)
A/R-105
25-11-14

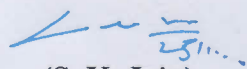
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 25/11/2014 - Case No. A/R-105 (M/s Baxter (India) Private Ltd.)
(Advance Authorization No. 0510374257 dated 23.12.2013)**

Norms may be modified as under:

1. Description of import items at Sl. No. 1, 9, 10 & 13 may be amended as requested by the firm vide their letter dated 05/11/2014 (copy enclosed).

Norms committee may take a view

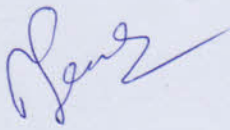

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/154/2014-TSW/105-A/R dated 25/11/2014


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


25/11/14



Office of the Development Commissioner
Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(152)/2014-ME

Subject: Ratification of norms in respect of advance authorisation no. 0310672301 dtd 22.12.11 in respect of M/s Nicomet Industries Ltd

The norms for the above stated AA have already been fixed by the Norms Committee. M/s Nicomet vide their email dtd 08.10.14 have stated that they have not been able to export Cobalt Metal due to the fact that there has been a continuous sharp decline in the demand of this product in the international market. However, they have been contacted by some firms who are willing to take Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet has requested to change the export product from Cobalt Metal to Cobalt Sulphate/Cobalt Carbonate/Cobalt Nitrate. M/s Nicomet was called for personal hearing. Representatives from the firm attended the meeting and gave documentary evidence for the following points:-

- Documentary proof of demand for cobalt sulphate/carbonate/nitrate
- A similar change was made for authorization no 0310432639 dtd 14.06.07. Then why the firm did not apply for cobalt sulphate/carbonate/nitrate in the fresh authorizations?
- Documentary proof justifying their claim that there was no demand of cobalt. Any other document substantiating their claim may also be provided.

As per the documents submitted and on basis of PH and as agreed by NC norms may be fixed as follows:-

- Cobalt Metal in Export item may be amended as Cobalt Nitrate/ Cobalt Sulphate/ Cobalt Carbonate with Cobalt content 276 MT

This issue with the approval of Director(ME) for taking a view by NC.

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan

O/o The DC(MSME) UO Note no no 30(152)/2014-ME dated 21.11.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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(K.S. Sodhi)
Asst Director (ME)